

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 40 of 2023 (SZ)

IN THE MATTER OF:

**Mulagada Thrivikrama Rao,
Hyderabad.**

... Applicant

..Versus.

**State of Andhra Pradesh,
Through the Chief Secretary,
Andhra Pradesh and Others.**

...Respondent(s)

**REPORT FILED BY DISTRICT COLLECTOR
RESPONDENT NO.3**

Date: 11.06.2026



**K. RAVINDRANATH,
ADVOCATE**

Enrolment No.889 of 1983

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI

Original Application No.40 of 2023 (SZ)

IN THE MATTER OF:

Sri Mulagada Thrivikrama Rao S/o late M.G Rama Rao, Aged about 51 years, R/o
111, Sumadhura Acropolis, Nanakaramguda, Gachibowli, Hyderabad.

..... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH and OTHERS

..... RESPONDENTS

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It is certified that all the documents contained in the above annexure are true copies.


FOR COLLECTOR, 2/06/26
EAST GODAVARI DISTRICT,
RAJAMAHENDRAVARAM

Ref. No:M3/554273/2026
Date:08-06-2026

Collector's Office,
East Godavari District,
Rajamahendravaram.

From
Smt. Kirthi Chekuri, I.A.S.,
Collector & District Magistrate,
East Godavari District,
Rajamahendravaram.

To
1.The Principal Secretary,
Environment, Forest, Science &
Technology Dept., Govt. of A.P.,
Secretariat, Velagapudi, Amaravati
2.The Advocate Standing Counsel,
National Green Tribunal,
Andhra Pradesh State.

Sir/Madam,

Sub:- NGT – O.A. No.40/2023 (SZ) – Sri Mulagada Thrivikrama Rao Vs. Union of India & Others – Alleged illegal quarrying operations in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Reports of District Mines & Geology Officer and Revenue Divisional Officer examined – Factual report submitted – Reg.

Ref:- 1. Memo No.3147479/ENV/Sec.VI/2026, Dt.20.02.2026 of the Principal Secretary to Govt., Environment, Forest, Science & Technology, Dept., Govt., of A.P
2.Mail received from Standing Council of Andhra Pradesh in O.A No.40/2023 in the National Green Tribunal, Chennai.
3.This Office Ref.No.M3/554273/2026, Dt.28.03.2026.
4.Letter No.O.A.40/2023, Dt.18.05.2025 of the District Mines & Geology Officer, East Godavari District.
5.Ref.G/1079717/2026, dt.29.05.2026 of the Revenue Divisional Officer, Rajahmundry.

I invite kind attention to the references cited.

I submit that Sri Mulagada Thrivikrama Rao filed O.A. No.40/2023 (SZ) before the Hon'ble National Green Tribunal, Chennai alleging illegal quarrying activities in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District. The applicant alleged that quarry operations, blasting activities and excess excavation undertaken by the quarry lease holders caused environmental pollution, damage to agricultural lands and mango gardens and adversely affected the ecology of the surrounding area.

The Hon'ble National Green Tribunal, vide its orders dated 26.04.2023, directed the Department of Mines & Geology and Andhra Pradesh Pollution Control Board to verify whether quarry operations were being carried on without valid permissions and to submit a factual report before the Tribunal. Accordingly, reports were called for from the District Mines & Geology Officer, Rajamahendravaram and the Revenue Divisional Officer, Rajamahendravaram.

The District Mines & Geology Officer has reported that quarry leases for Road Metal were granted in Sy.No.241 of Nagampalli Village in favour of several lease holders. The allegations raised in the Original Application primarily pertain to the quarry leases held by Smt. N. Jeevendra and Smt. N. Kasi Annapurna, who were impleaded as respondent Nos.7 and 8 before the Hon'ble Tribunal. The records reveal that the lease holders had obtained statutory clearances including approved Mining Plans, Environmental Clearance issued by SEIAA and Consent for Establishment and Consent for Operation issued by the Andhra Pradesh Pollution Control Board.

It is reported that the Consent for Operation granted by APPCB expired on 31.01.2023. Consequently, in compliance with the orders of the Hon'ble NGT, the District Mines & Geology Department issued notices dated 12.05.2023 directing the lease holders to stop quarrying operations until further orders. Accordingly, quarry operations were discontinued.

Subsequently, a joint inspection was conducted on 16.05.2023 by the officials of the Department of Mines & Geology and the Andhra Pradesh Pollution Control Board. During inspection, no quarrying activity was found to be in progress. The inspection team assessed the excavated quantities, examined compliance with mining regulations and verified the allegations made by the applicant.

The inspecting authorities observed that the applicant's mango garden situated in Sy.No.238/1B of Nagampalli Village is located at a distance of more than 200 metres from the quarry lease held by Smt. N. Jeevendra and more than 250 metres from the quarry lease held by Smt. N. Kasi Annapurna. The nearest residential habitations are situated at a distance of more than one kilometre from the quarry area. It was further observed that the safety distances prescribed by the Directorate General of Mines Safety, Andhra Pradesh Pollution Control Board and Central Pollution Control Board are being maintained.

The District Mines & Geology Officer has further reported that the allegation that quarry operations adversely affected Rajamahendravaram city and surrounding villages could not be substantiated during inspection. The quarry area is situated approximately 35 kilometres away from Rajamahendravaram and no evidence was found indicating environmental damage to the surrounding habitations or agricultural lands on account of quarry operations.

However, the inspection disclosed certain violations relating to unauthorized excavation. In the case of Smt. N. Kasi Annapurna, unauthorized excavation of 1,115.78 cubic metres of Road Metal including overburden outside the lease area was detected.

Accordingly, a demand notice was issued assessing a penalty and other statutory charges amounting to Rs.7,35,221/-. Recovery proceedings under the Andhra Pradesh Revenue Recovery Act, 1864 have been initiated and action is being pursued for realization of the amount.

Similarly, in respect of Smt. N. Jeevendra, unauthorized excavation of 32,816 cubic metres of Road Metal and 8,204 cubic metres of Earth was detected. Accordingly, a demand notice was issued assessing penalty and other statutory charges amounting to Rs.4,09,34,679/-. Recovery proceedings have also been initiated under the relevant provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Andhra Pradesh Revenue Recovery Act, 1864.

The District Mines & Geology Officer has further reported that both the lease holders have applied for second renewal of their quarry leases. However, in view of the violations detected during inspection, proposals have been forwarded to the competent authority recommending rejection of the renewal applications. The lease periods have already expired and no renewal orders have been granted.

The Revenue Divisional Officer, Rajamahendravaram, based on the report of the Tahsildar, Seethanagaram, has reported that Sy.No.241 of Nagampalli Village is classified in the revenue records as Government land (Mangala Vani) with a total extent of Ac.105.42 cents. Field inspection revealed that the petitioner's mango gardens situated in Sy.Nos.238/1B and 218/3B are in good condition and no damage attributable to quarry operations was noticed. The petitioner continues to be in possession and enjoyment of the said lands.

The Revenue Divisional Office has further reported that the quarry operations relating to the lease holders against whom allegations were made have not been functioning for about eighteen months. No evidence was found to establish damage to the petitioner's mango gardens or agricultural lands due to quarry operations.

Based on the reports of the District Mines & Geology Officer and the Revenue Divisional Officer, the following observations are made:

1. Quarry operations of Smt. N. Jeevendra and Smt. N. Kasi Annapurna were stopped in compliance with the directions of the Hon'ble National Green Tribunal and no mining activity is presently being carried out.
2. The applicant's mango gardens and agricultural lands are situated beyond the minimum safety distances prescribed under the applicable mining and environmental regulations.
3. No damage to the petitioner's mango gardens or agricultural lands was noticed

during field verification by the Revenue authorities.

4. No residential habitations exist within the prohibited safety zone around the quarry leases.
5. Violations relating to unauthorized excavation were detected by the Department of Mines & Geology and necessary penal action has already been initiated.
6. Demand notices for recovery of Rs.7,35,221/- against Smt. N. Kasi Annapurna and Rs.4,09,34,679/- against Smt. N. Jeevendra have been issued and recovery proceedings are under progress.
7. The lease periods of the concerned lease holders have expired and proposals have been submitted for rejection of their renewal applications.
8. Counter affidavit and factual reports have already been filed by the Department of Mines & Geology before the Hon'ble National Green Tribunal.

In view of the above, it is submitted that while the allegations relating to environmental damage and adverse impact on the petitioner's mango gardens could not be substantiated during field inspection, the violations relating to unauthorized excavation detected by the Department of Mines & Geology have been acted upon and necessary penal and recovery proceedings are being pursued in accordance with law.

The above factual report is furnished for placing before the Hon'ble National Green Tribunal, Chennai in O.A. No.40/2023 (SZ).

Encl. As above.

Yours faithfully,
SANUGOMMULA BHASKAR
REDDY
For Collector,
East Godavari District,
Rajamahendravaram.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
D.Phani Bushan Reddy, M.Sc.,
District Mines and Geology Officer,
Rajamahendravaram

To
The Collector & District Magistrate,
East Godavari,
Rajamahendravaram.

Madam,

Letter No.O.A.40/2023, Date:18.05.2025.

Sub: Mines and Minerals - O/o District Mines and Geology Officer, Rajamahendravaram - O.A.No.40/2023 filed by Sri Mulagada Thrivikrama Rao before the Hon'ble National Green Tribunal regarding illegal excavation and transportation of gravel in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and the farm land affected due to pollution and rocks exposed due to blasting in quarry leases - Action taken - Detailed Report Submitted - Reg.

Ref: O.A.No.40/2023 filed by Sri Mulagada Thrivikrama Rao before the Hon'ble National Green Tribunal

I invite kind attention to the subject and reference cited and submit that Sri Mulagada Thrivikrama Rao before the Hon'ble National Green Tribunal vide O.A.No.40/2023.

In view of the above, I submit herewith the detailed report on O.A.No.40/2023 filed by Sri Mulagada Thrivikrama Rao before the Hon'ble National Green Tribunal for taking further necessary action in the matter.

Yours faithfully,


District Mines & Geology Officer,
Rajamahendravaram.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Advocate, Standing Counsel for Government of Andhra Pradesh, A.P. POLLUTION CONTROL BOARD, Chennai for favour of information.

Detail report on O.A.No.40/2023 submitted to the Advocate, Standing Counsel for Government of Andhra Pradesh, AP Pollution Control Board, Chennai.

I invite kind attention to the subject and reference cited and submit that the Hon'ble National Green Tribunal vide Hon'ble NGT Orders dt.26.04.2023 in O.A.No.40/2023 made the following order.

"1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.

2.Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8(Smt N.Jeevendra and Smt N. Kasi Annapurna) is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

In this connection, it is submitted that in the petitioner Affidavit Sri Mulagada Thrivikrama Rao stated that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and the farm land affected due to pollution and rocks exposed due to blasting in quarry leases. Further stated that excess excavation conducted by lease holders caused revenue loss.

Further, it is submitted that as per the records, the following leases were granted in Sy.No.241 of Nagampalli village of Seethanagaram Mandal of East Godavari District basing on the NOC issued by the Tahsildar, Seethanagaram vide RCs mentioned in the table in different dates in favour of individuals/stone crushing units.

Sl. No	Lease Id	Name of the Lease Holder	Village	Sy. No	Extent in Ha	Mineral	Tahsildar, Seethanagaram NOC	Lease period upto	Status
1	411060137	Sri M.Ramakrishna	Nagampalle	241	1	Road Metal	(B)953/93, dt.19.11.1993	16-03-2026	working
2	411070132	Smt N.Kasi Annapurna	Nagampalle	241	1.21	Road Metal	A85/2021, dt.15.03.2021	10-04-2025	CTO Expired
3	411070133	Smt.N.Jeevendra	Nagampalle	241	0.785	Road Metal	A84/2021, dt.15.03.2021	10-04-2025	CTO Expired
4	411140362	M.SRHARI REDDY	Nagampalle	241	1	Road Metal	B/451/2022, dt.27.11.2002	31-03-2024	working
5	411050135	M/s Sri Gowri Shankara metals	Nagampalle	241	1	Road Metal	B/80/2008, dt.16.02.2008	01-09-2025	Renewal
6	411100146	Sri Gowri Sankara Metals	Nagampalle	241	1	Road Metal	B/150/2003, dt.29.04.2003	21-10-2030	Renewal
7	411150422	M/S CHAMUNDESWARI MINERALS	Nagampalle	241	1.619	Road Metal	B/82/2003, dt.03.03.2003	31-03-2024	Non working
8	--	Sri Hari Metal Works	Nagampalle	241	2.00	Road Metal	A/424/2017, dt.30.08.2017	14-03-2038	Working

Out of the above leases, the petitioner filed O.A. against quarry lease held by Smt N.Jeevendra and Smt N. Kasi Annapurna mentioned at Sl.No.2 & 3 in the above table as unofficial respondents and Department of Mines and Geology is 4th respondent and District Collector, East Godavari is 3rd respondent. The statutory clearances obtained by the lease holders as here under.

Sl.No	Content	Description	Description
1	Name of the Lease Holder	Smt N.Jeevendra	Smt N.Kasi Annapurna
2	Extent	1.94 Acres/0.785 Hects	3.00 Acs/1.214 Hecs

3	Grant order issued by the Dy. Director of Mines and Geology, Kakinada	Part transfer Proc.No. 3713/Q1/2007, Dt.22-11-2007	Part transfer Proc.No.3714/Q1/2007, Dt.22-11-2007
		1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022	1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022
4	Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram	Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015	Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015
		1st renewal: Proc.No.9799/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025	1st renewal: Proc.No.9797/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025
5	Lease Period	Part transfer w.e.f 05.11.2007 to 10.04.2025	Part transfer w.e.f 05.11.2007 to 10.04.2025
6	Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada	Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027	Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027
7	Environmental Clearance issued by SEIAA, AP	SEIAA/AP/VZM/MIN/7/202 1/3347, dt 26.01.2022 valid upto 25.01.2033	SEIAA/AP/VZM/MIN/7/202 1/3347, dt 26.01.2022 valid upto 25.07.2031
8	Consent for Establishment issued by APPCB	6600/APPCB/ZO- VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier	6598/APPCB/ZO- VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier
9	Consent for Operation issued by APPCB	6600/APPCB/ZO- VSP/KKD/CFO/2022, dt.16.03.2022 valid upto 31.01.2023.	6598/APPCB/ZO- VSP/KKD/CFO/2022, dt.16.03.2022 valid upto 31.01.2023.

Further, it is submitted that in obedience of the NGT orders in O.A.No.40/2023, this office instructed the lease holders to stop quarrying operations until further orders vide Notice No.9799/Q1/2014, dt.12.05.2023 to Smt N.Jeevendra and Notice No.9797/Q1/2014, dt 12.05.2023 to Smt N. Kasi Annapurna who are respondent 7 & 8 and complied Hon'ble NGT orders.

Further, the alleged quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt N.Jeevendra and over an extent of 1.214 Hects held by Smt N.Kasi Annapurna were inspected by the Technical staff and Surveyor of O/o District Mines & Geology, Rajamahendravaram along with Asst. Environmental Engineer(AEE), APPCB, Kakinada on 16.05.2023 and assessed the excavated quantity and submitted relevant reports. Further submit that at the time of inspection, no workings going on in the leased areas. As per approved mining plans, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,. The lease holders have made an agreement with blasting license holder Sri M.Nagendra Reddy(Licence

No.E/HQ/AP/22/688(E51917) for conducting blasting operations in their quarry leases, which are valid upto 10.04.2025.

Further, it is submitted that the Petitioner Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the inspected authorities have identified the land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt N.Kasi Annapurna. The above two leases were granted in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, the residential houses located more than 1 Km distance. As per Mines Safety Department and APPCB norms 500 meters distance from residential locality is sufficient. Whereas in O.A.304 of 2019 prescribed by the Central Pollution Control Board (CPCB) that minimum distant of 200 meters from inhabited sites to be maintained when blasting is involved. The present case is more than 200 meters distance in between quarry face and mango garden periphery of the petitioner land. There is no residential houses within the vicinity of the quarry. Further, the allegation of petitioner is dust pollution caused by illegal mining is not only effecting the farm and the village and also Rajamahendravaram city is also far away from truth. The petitioner contended that Nagampalli village is adjacent to Rajamahendravaram is far away from truth. The actual distance is 35 Km from Rajamahendravaram via Korukonda.

The findings of the inspecting authorities as here under.

1. The lease holder Smt N.Jeevendra excavated quantity 4976 Cum of Road Metal within lease area and obtained dispatch permits for a quantity 4810.82 Cum. The difference quantity is 165.18 cum (below 4% of permitted quantity). Overburden removed quantity arrived as about 3100 Cum, which is utilized for formation of ramp.
2. On observing the worked pit in quarry lease held by Smt N.Kasi Annapurna, it consists of red coloured soil intermixed with Boulders. The excavated quantity arrived as 7520 Cum within leased area and obtained dispatch permits for a quantity 6404.22 Cum of Road Metal. The lease holders Smt N.Jeevendra and Smt N.Kasi Annapurna developed ramp combindely and utilized the overburden soil for formation of ramp.
3. Excavated quantity of Road Metal including over burden (soil) towards west direction outside the quarry lease area held by Smt N. Jeevendra is 41,020 Cum, which is not covered under payment of S.Fee. which is a violation under Rule 26(1) of APMMC Rules. For which action will be initiated as per APMMC Rules, 1966.

Soonafter, the above findings were made and reported to the Collector & District Magistrate, East Godavari District vide Lr.No.1634/NGT/2023, dt.19.05.2023.

Further, this office has submitted Counter Affidavit in O.A.No.40 of 2023 along with Annexures to the Advocate, Standing Counsel for Govt. of AP, APPCB, TTD Supreme Court of India, Chennai to file Counter Affidavit before the Hon'ble NGT, SZ, Chenna vide Lr.No.1634/NGT/2023, dt.22.05.2023.

1. Present status of Quarry Lease pertains to Smt.Kasi Annapurna:

Based on the Joint Inspection report dt.16.05.2023, the District Mines & Geology Officer, Rajamahendravaram has issued Notice vide Notice No.9797/Q1/2014, dt.25.04.2024 to Smt.N.Kasi Annapurna and requested to explain the reasons as to why action should not be initiated against her as per Sub-Rule (1) of Rule 34 of APMMC Rules, 1966 for excavated quantity of 1115.78 cum of Road Metal including overburden outside the quarry lease area in Sy.No.241 of Nagampalli Vg, Seethanagaram Mdl, East Godavari District without any lawful authority(*Copy enclosed*).

Further, the District Mines & Geology Officer, Rajamahendravaram has issued Demand Notice vide No.9797/Q1/2014, dt.30-09-2024 to leaseholder Smt.N.Kasi Annapurna to pay total penalty amount of Rs. 7,35,221/- (*Copy enclosed*) as detailed below.

Mineral	Total qty evaded in cum	Seign fee (Rs.90 per cum for RM) in Rs.	Penalty (05 times NSF) in Rs.	DMF (30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time of NSF) in Rs.	Total in Rs.
Road Metal	1,116	1,00,440	5,02,200	30,132	2009	100,440	7,35,221

Further, this office vide Lr.No.9797/Q1/2014, Dated:03-10-2025 has requested the District Mines and Geology Officer, Kakinada to issue a necessary certificate for Rs. 7,35,221/- in favour of Smt.N.Kasi Annapurna for collection of arrear amount under RR Act, 1864 and as per section 25 of M&M (D&R) Act,1957 so as to enable this office to take further necessary action in the matter.

This District Mines and Geology Officer, Kakinada vide Lr.No.926/Q1/2021, Dated:08-10-2025 has issued certificate (copy enclosed) for recovery Mineral Revenue arrears amount of Rs. 7,35,221/- from Smt.N.Kasi Annapurna, W/o Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, East Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act,1864. The above due amount recoverable which is occurred in district as per Section 25 of MM (R&D) Act,1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act,1864 through G.O.Ms.No.66, Revenue Department (I.R) Section, Dt.02.06.2005(*Copy enclosed*).

This Office vide Lr.No.9797/Q1/2014, Dated:23-10-2025 has addressed a letter to The Tahsildar, Nagampalli Mandal to furnish the details of Movable and Immovable property of Smt.N.Kasi Annapurna, W/o Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, East Godavari District so as to initiate further necessary action for recovery of Mineral Revenue Deus of Rs. 7,35,221/- and remit the same to the Govt. exchequer (*Copy enclosed*).

Meanwhile, Smt.N.Kasi Annapurna has filed an application for grant of 2nd Renewal of quarry lease for Road Metal over an extent of 1.210 Ha in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District on 06-01-2025.

Subsequently, this office has submitted proposals to the District Mines and Geology Officer, Kakinada for rejection of **2nd Renewal quarry lease application** filed by **Smt.N.Kasi Annapurna, W/o Surya Prakash dt.06-01-2025 for Road Metal over an extent of 1.210 Ha** in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District vide **T/o Lr.No.72/RQL/2025, Dated:25-02-2026.**

2. Present status of Quarry Lease pertains to Smt.N.Jeevendra:

Based on the Joint Inspection report dt.16.05.2023, the District Mines & Geology Officer, Rajamahendravaram has issued Notice vide Notice No.9799/Q1/2014, dt.20.05.2023 to Smt.N.Jeevendra and requested to explain the reasons as to why action should not be initiated against her as per Sub-Rule (1) of Rule 34 of APMCM Rules, 1966 for excavated quantity of 32816 cum of Road Metal and 8204 of Earth (overburden considered as Earth) in the quarry lease area Sy.No.241 of Nagampalli Vg, Seethanagaram Mdl, East Godavari District without any lawful authority(*Copy enclosed*).

The District Mines & Geology Officer, Rajamahendravaram has issued Demand Notice vide No.9799/Q1/2014, dt.27.06.2023 to leaseholder Smt.N.Jeevendra to pay total penalty amount of Rs.4,09,34,679/- (*Copy enclosed*) as detailed below.

Mineral	Total qty evaded in cum	Seign fee (Rs.90 per cum for RM and Rs.45 per cum for Earth) in Rs.	Penalty (10 times NSF) in Rs.	DMF (30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time of NSF) in Rs.	Total
Road Metal	32816	29,53,440	2,95,34,400	8,86,032	59,069	29,53,440	3,63,86,381
Earth	8204	3,69,180	36,91,800	1,10,754	7,384	3,9,180	45,48,298
Total		33,22,620	3,32,26,200	9,96,786	66,453	33,22,620	4,09,34,679

Further, this office vide Lr.No.9799/Q1/2014, Dated:03-10-2025 has requested the District Mines and Geology Officer, Kakinada to issue a necessary certificate for Rs. 4,09,34,679/- in favour of Smt.N.Jeevendra for collection of arrear amount under RR Act, 1864 and as per section 25 of M&M (D&R) Act,1957 so as to enable this office to take further necessary action in the matter.

This District Mines and Geology Officer, Kakinada vide Lr.No.927/Q1/2021, Dated:08-10-2025 has issued certificate for recovery Mineral Revenue arrears amount of Rs. 4,09,34,679/- (Rupees Four Crores Nine Lakhs Thrity Four Thousand Six Hundred and Seventy Nine Only) from Smt.N.Jeevendra, W/o Veera Venkata Satya Subba Rao, D.No.2-80, School Veedhi, Near Kalyana Mandapam,Nelaturu, Chagallu Village and Mandal, East Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act,1864. The above due amount recoverable which is occurred in district as per Section 25 of MM (R&D) Act,1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act,1864 through G.O.Ms.No.66, Revenue Department (I.R) Section, Dt.02.06.2005(Copy enclosed).

This Office vide Lr.No.927/Q1/2021, Dated:23-10-2025 has addressed a letter to The Tahsildar, Nagampalli Mandal to furnish the details of Movable and Immovable property of Smt.N.Jeevendra, W/o Veera Venkata Satya Subba Rao, D.No.2-80, School Veedhi, Near Kalyana Mandapam,Nelaturu, Chagallu Village and Mandal, East Godavari District so as to initiate further necessary action for recovery of Mineral Revenue Deus of Rs. 4,09,34,679/- and remit the same to the Govt. exchequer(Copy enclosed).

Meanwhile, Smt.N.Jeevendra has filed an application for grant of 2nd Renewal of quarry lease for Road Metal over an extent of 0.785 Ha in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District on 06-01-2025.

Subsequently, this office has submitted proposals to the District Mines and Geology Officer, Kakinada for rejection of **2nd Renewal quarry lease application** filed by **Smt.N.Jeevendra dt.06-01-2025 for Road Metal over an extent of 1.210 Ha** in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District vide **T/o Lr.No.73/RQL/2025, Dated:25-02-2026.**

In view of the above, I request the Advocate, Standing Counsel for Government of Andhra Pradesh to apprise the above facts before the Hon'ble NGT, Chennai.


 District Mines & Geology Officer,
 Rajamahendravaram

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 40of 2023

Between

MULAGADA THRIVIKRAMA RAO,

S/o Late M.G.RamaRao,

Aged about 51 years

R/o 111, Sumadhura Acropolis,

Nanakramguda, Gachibowli,

Hyderabad- 500032,

Email:trivi_r@hotmail.com

... Applicant

VERSUS

2. STATE OF ANDHRA PRADESH

through the Chief Secretary,

Address:1st Block, 1st Floor,

Interim Government Complex,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh. Email: splcs-wrd@ap.gov.in

2. DEPARTMENT OF ENVIRONMENT FOREST SCIENCE AND TECHNOLOGY

Government of Andhra Pradesh,

through the special chief secretary,

Address: 4th Block, 1st Floor,Room No:268,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh Phone: 0863-2444438,

Email: splcs_efst@ap.gov.in

3.DISTRICT COLLECTOR,

East Godavari District,

Rajahmundry,

Andhra Pradesh.

Email: madhavalatha.k@nic.in.

4.THE DEPARTMENT OF MINES AND GEOLOGY,

Government of Andhra Pradesh,

through the Director,

Sri Anjaneya Towers,

D. No.7-104, B Block, 5&6th Floor,

Ibrahimpattanam, Andhra Pradesh-521456,

Email:admin@apmines.gov.in, directormines@yahoo.co.in.

5. ANDHRA PRADESH POLLUTION CONTROL BOARD,

through the Member Secretary,

D.No. 33-26-14 D/2, Near Sunrise Hospital,

Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada Andhra

Pradesh - 520 010,Email: membersecy@appcb.gov.in.

6. STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY.

Rep. by its Member Secretary

D.No.33-26-14 D/2, Near Sunrise

Hospital, Pushpa Hotel center,

ChalamavariStreet,Kasturibaipet, Vijayawada-520010

membersecy@appcb.gov.in, Ph.08662463202.

7. Smt. **N.JEEVENDRA**

through Mr. PulagamVirababu Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
SeethanagaramMandal,
East Godavari District.

8. Smt. **KASI ANNAPURNA,**

through Mr. PulagamVirababu(Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
SeethanagaramMandal,
East Godavari District


9. **CENTRAL POLLUTION CONTROL BOARD,**


through its Member secretary,
ParibeshBhawan, CBD -cum- office complex,
East Arjun Nagar, Delhi- 110032
...Respondents

COUNTER AFFIDAVIT FILED BY THE 4thRESPONDENT

I, M.Subrahmanyam, S/o Rama Koteswara Rao Mannem, Aged about 58 years,
Occ: District Mines and Geology Officer, Rajamahendravaram, Andhra Pradesh
do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 4TH Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the appeal as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraphs 1 to 2 of the Affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the applicant has approached this Hon'ble NGT against the Quarry lease holders i.e., Smt. N.Jeevendra (7th respondent) and Smt. Kasi Annapurna (8th respondent). Further, it is submitted that the petitioner contended against respondents No. 7 & 8 operating

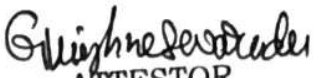

ATTESTOR
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.



DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

quarries nearby his land situated in R.S.No.238/1-B of Nagampalli Village, Seethanagaram Mandal, East Godavari District.

5. It is submitted that Initially a Quarry Lease for Road Metal over an extent of 2.00 Ha was granted in favour of Sri M.Satyanarayana in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District vide Proceedings No.562/Q/2005, dt.11.03.2005 for a period of 10 years and lease deed was executed and work order was issued by the Assistant Director of Mines and Geology, Rajamahendravaram vide Proceedings No.4847/Q1/2004, dt.11.04.2005. The respondent 7 & 8 get leases from Sri M.Satyanarayana by transfer for the unexpired period of initial lease and after renewed for further period of 10 years and also obtained other statutory clearances from the concerned departments details mentioned hereunder. The leases granted in favour of 7th & 8th respondents with description in the table mentioned below:

Sl. No.	Content	Description	Description
1	Name of the Lease Holder	Smt N.Jeevendra	Smt N.Kasi Annapurna
2	Extent	1.94 Acres/0.785 Hects	3.00 Acs/1.214 Hects
3	Grant order issued by the Dy. Director of Mines and Geology, Kakinada	Part transfer Proc. No. 3713/Q1/2007, Dt.22-11-2007 1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022	Part transfer Proc. No.3714/Q1/2007, Dt.22-11-2007 1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022
4	Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram	Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 1st renewal: Proc.No.9799/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 (Copy enclosed as Annexure-1)	Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 1st renewal: Proc.No.9797/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 (Copy enclosed as Annexure-2)
5	Lease Period	Part transfer w.e.f 05.11.2007 to 10.04.2025	Part transfer w.e.f 05.11.2007 to 10.04.2025
6	Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada	Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027	Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027
7	Environmental Clearance issued by SEIAA, AP	SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.01.2033 (Copy enclosed as Annexure-3)	SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.07.2031 (Copy enclosed as Annexure-4)
8	Consent for Establishment issued by APPCB	6600/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier (Copy enclosed as Annexure-5)	6598/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier (Copy enclosed as Annexure-6)


ATTESTOR
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram F.G Dt

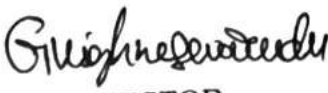

DEPONENT
 District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram.


9	Consent for Operation issued by APPCB	6600/APPCB/ZO-VSP/KKD/CFO/2022, dt.16.03.2022 upto31.01.2023. (Copy enclosed as Annexure-7)	valid	6598/APPCB/ZO-VSP/KKD/CFO/2022, dt.16.03.2022 upto31.01.2023. (Copy enclosed as Annexure-8)	valid
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6. With regard averments made in paragraph 4 of the affidavit **Brief history (A)** is denied as false. It is submitted that the leases granted area in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal covering total extent of 41.092 Ha is an isolated hillock height approximately 90 metres from ground level. Out of which, 08 Road Metal leases were granted in the said area 9.614 Ha and remaining extent 31.478 Ha at present vacant. The raw material of Road Metal produced from these quarries catering the needs of 06 Stone crushers in and around Seethanagaram as well as handmade metal for road construction works. The leases were granted with extents and status is submitted for perusal.

Sl No	Lease Id	Name of the Lease Holder	Village	Sy. No	Extent in Ha	Mineral	Tahsildar, Seethanagaram NOC	Lease period upto	Status
1	411060137	Sri M.Ramakrishna	Nagampalle	241	1	Road Metal	(B)953/93, dt.19.11.1993	16-03-2026	working
2	411070132	SmtN.Kasi Annapurna	Nagampalle	241	1.21	Road Metal	A85/2021, dt.15.03.2021	10-04-2025	CTO Expired
3	411070133	Smt.N.Jeevendra	Nagampalle	241	0.785	Road Metal	A84/2021, dt.15.03.2021	10-04-2025	CTO Expired
4	411140362	M.SRHARI REDDY	Nagampalle	241	1	Road Metal	B/451/2022, dt.27.11.2002	31-03-2024	working
5	411050135	M/s Sri GowriShankara metals	Nagampalle	241	1	Road Metal	B/80/2008, dt.16.02.2008	01-09-2025	Renewal
6	411100146	Sri GowriSankara Metals	Nagampalle	241	1	Road Metal	B/150/2003, dt.29.04.2003	21-10-2030	Renewal
7	411150422	M/S CHAMUNDESWARI MINERALS	Nagampalle	241	1.619	Road Metal	B/82/2003, dt.03.03.2003	31-03-2024	Non-working
8	--	Sri Hari Metal Works	Nagampalle	241	2.00	Road Metal	A/424/2017, dt.30.08.2017	14-03-2038	Working

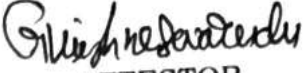
7. It is respectfully submitted that as per approved mining plans, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,. The above respondents 7 & 8 produced Agreement with Sri M.Nagendra Reddy who is competent agency vide Explosive use license No.E/HQ/AP/22/668



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 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.


DEPONENT
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 Govt. of Andhra Pradesh,
 Rajamahendravaram.

(E51917) in Form-22 of Indian Explosives Act, 1983 for conducting blasting operations using explosives required for Road Metal over an extent of 0.785 Ha and 1.21 Ha respectively in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District (Copies enclosed as **Annexure- 9 & 10**).


8. With regard averments made in paragraph 4 of the affidavit **Brief history (B)** is denied as false. It is submitted that the Applicant mentioned in Grounds of the affidavit about illegal sand excavations causing loss to the State exchequer and local economy and adverse impact on ecological balance. In the above précised area comprises of Road Metal mineral only. There is no scope of sand excavation without verifying the facts simply thrown blame on the District authorities.
9. With regard averments made in paragraph 4 of the affidavit **Brief history (c)** is denied as false. It is submitted that the Environmental Engineer, APPCB, Kakinada vide Show Cause Notice No.Comp/APPCB/RO-Kakinada/2023-2315, dt.17.03.2023 and Comp/APPCB/RO-Kakinada/2023-2314, dt.17.03.2023 issued Show Cause Notices to Smt. N.Kasi Annapurna and Smt. N.Jeevendra respectively and directed to submit explanation within 07 days for operating the mine without Consent (Copies enclosed as **Annexure-11 & 12**)
10. With regard averments made in paragraph 4 of the affidavit **Brief history (D)** is denied as false. It is submitted that the Sri MulagadaArvindeswaraRao who is cousin of Sri MulagadaThrivikramaRao, applicant in NGT have filed Spandana Petition on 28.02.2023 vide Petitioner No. EAG20230228213 (copy enclosed as



ATTESTOR
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

Annexure-13) before District Administration regarding blasting of granite rocks damaging their property and likely may harm their lives in adjacent Quarry Leases to his land covered with Mango trees located in Sy.No.348/3B, Nagampalli Village, Seethanagaram Mandal, East Godavari District. But, the land documents produced by the Spandana Petitioner, actually situated in R.S.No.238/1B (Copy enclosed as **Annexure-14**). The distance between quarry face of periphery of the mango garden more than 200 meters distance.

11. Further, it is submit that the field officials of this office has inspected the area on 02.03.2023 in presence of the Spandana Petitioner and reported that two quarry leases held by Smt. N.Kasi Annapurna and Smt. N.Jeevendra are nearer to petitioner land. At the time of inspection, the field officials has instructed Sri PulagamVeerababu, Quarry Supervisor to take precautions while blasting operations and also sprinkle water to avoid dust pollution and not to trouble adjacent Ryths. Accordingly, Sri PulagamVeerababu, Quarry Supervisor has agreed and given Statement in this regard (Copy enclosed as **Annexure-15**).
12. With regard averments made in paragraph 4 of the affidavit **Brief history (E)** is denied as false. It is submitted that the respondents No. 7 & 8 operating the quarries after obtaining required statutory clearances from State Environmental Impact Assessment Authority, Andhra Pradesh and Andhra Pradesh Pollution Control Board (**Copies enclosed as Annexure-3 to 8**).
13. With regard averments made in paragraph 4 of the affidavit **Brief history (F)** is denied as false. It is submitted that this applicant claimed that dust pollution caused by illegal mining is not only affecting the farm and Nagampalli village and also Rajamahendravaram city is also far away


ATTESTOR,
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.DL


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

from truth. The petitioner farm more than 200 meters distance away from quarries and more than 1 Km distance from Nagampalli Village to quarries and 35 Km distance from Rajamahendravaram to Nagampalli via Korukonda.


14. With regard averments made in paragraph 4 of the affidavit **Brief history (G)** is denied as false. It is submitted that the applicant Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the inspected authorities have identified the land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt. N.Kasi Annapurna. The above two leases were granted in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, the residential houses located more than 1 Km distance. As per Mines Safety Department and APPCB norms 500 meters distance from residential locality is sufficient. Whereas in O.A.304 of 2019 prescribed by the Central Pollution Control Board (CPCB) that minimum distant of 200 meters from inhabited sites to be maintained when blasting is involved. The present case is more than 200 meters distance in between quarry face and mango garden periphery of the petitioner land. There are no residential houses within the vicinity of the quarry.

15. With regard averments made in paragraph 4 of the affidavit **Brief history (H)** is denied as false. It is submitted that the leases granted area in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal covering



ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

total extent of 41.092 Ha is an isolated hillock height approximately 90 metres (270 feet) from ground level but not 50 feet height of the hillock as mentioned by the petitioner. A copy of Google Earth Pro Map elevation profile is enclosed relating to hillock situated in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal (Copy enclosed as **Annexure-16**). Further, after obtaining required statutory clearances from State Environmental Impact Assessment Authority, Andhra Pradesh and Andhra Pradesh Pollution Control Board authorities for quarrying activity allowed by this department (Copies of EC & CFOs of remaining 05 quarry leases are enclosed as **Annexures-17**).

16. Further, it is submitted that as per the records, Smt. N.Kasi Annapurna has obtained last dispatch permit on 11.04.2022 validity upto 09.01.2023 and Smt. N.Jeevendra obtained last dispatch permit on 15.12.2022 validity upto 12.02.2023.

17. Further, it is submitted that this office has not issued dispatch permits to the 7th & 8th respondents after expiry of the CFO validity issued by the APPCB, Kakinada.


18. Further, it is respectfully submitted that to comply the Hon'ble NGT Orders dt.26.04.2023 in O.A. No.40 of 2023, this office has served Notices to Smt. N.Kasi Annapurna and Smt. N.Jeevendra to stop quarry operations until further orders vide Notice No.9797/Q1/2014 and 9799/Q1/2014, dt.12.05.2023 respectively (Copies enclosed as **Annexure- 18 & 19**).

19. Further, it is submitted that petitioner mentioned quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt. N.Jeevendra and over an extent of 1.214 Hects held



ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

by Smt N.Kasi Annapurna were inspected by the Technical staff and Surveyor of O/o District Mines & Geology, Rajamahendravaram along with Asst. Environmental Engineer, APPCB, Kakinada on 16.05.2023 and noticed there was no quarrying activity on the day of inspection and submitted inspection findings of the quarrying activity. The outside workings of Road Metal noticed by inspection team and assessed Road Metal removed quantity, action will be initiated as per the provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966 (Copy enclosed as **Annexure-20**).

20. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass an appropriate order in the above the O.A No. 40 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.


Solemnly affirmed Rajamahendravaram
Andhra Pradesh on
this the 20th day of May, 2023
and signed his name in my presence

BEFORE ME

Advocate


ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.DL


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 40 of 2023 (SZ)

IN THE MATTER OF:

Mulagada Thrivikrama Rao,
Hyderabad.

...Applicant(s)

Versus

State of Andhra Pradesh,
Through the Chief Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

NGT
pl. prepare
PWR
Angara
20/5/2023
Date of hearing: 26.04.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R6.

ORDER

1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 expired in the month of January 2023, they have been continuing the mining which is illegal.
2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal.
3. Let notice be issued to all the respondents through the Tribunal as well as privately.
4. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.1 to 6.
5. Post the matter on 23.05.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O. A. No.40/2023 (SZ)
26th April, 2023. Mn.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

N. Asok Kumar,
Environmental Engineer.

Ph: 0884 -2374066
E-mail:rokkd-ee1@appcb.gov.in
Website:appcb.ap.nic.in.

SC No.Comp/APP/RO-KKD/2023- 2315

Date: 12-03-2023

Sub: APPCB - RO - Kakinada - Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District -Notice-Issued- Reg.

Ref: 1) CFO Order No. 6598/APP/RO-KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2) Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District.

WHEREAS you are operating the mine in the name and style of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal & Building stone of capacity 23,940 m³/annum over an extent of 1.2145 Ha.

WHEREAS Board issued CFO to your mine vide reference 1st cited, duly stipulating certain conditions which was expired on 31.01.2023.

WHEREAS vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due to blasting activity.

WHEREAS, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action

will be initiated against your mine under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

Nanuraj
ENVIRONMENTAL ENGINEER

To
Smt Kasi Annapurna,
Sy.No: 241,
Nagampalli (V),
Seethanagaram (M),
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.

BY RPAD

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
District Mines and Geology Officer,
D.No.69-17-18, Back side of KIA Motor
Car Showroom, Gandhipuram-4,
Lalacheruvu, Rajamahendravaram.

Demand Notice No.9797/Q/2014, Dated:30-09-2024.

Sub: Mines and Quarries – O/o District Mines and Geology Officer, RMV – Quarry Lease held by Smt N.Kasi Annapurna (Id:0411070132) in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Orders issued by the Hon'ble NGT in O.A.No.40 of 2023 filed by Sri Mulagada Thrivikrama Rao – Joint Inspection conducted on 16.05.2023 – Noticed excavations beyond permitted quantity – Notice issued – called for explanation & documentary evidence – Explanation not submitted – Demand Notice issued - Reg.

- Ref: 1. Proce.No.926/Q1/2021, Dt.22.02.2022 of the Dy. Director of Mines & Geology, Kakinada.
2. This Office Proce.No.9797/Q1/2014, Dt.23.03.2022.
3. Orders dt.26.04.2023 in O.A.No.40 of 2023 (SZ) filed by SriMulagadda Thrivikrama Rao.
4. Joint Inspection Report dt.16.05.2023 of this office Field Staff along with AEE, APPCB, Kakinada.
5. This Office Notice No.9797/Q1/2014, Dated:12-05-2023.
6. This Office Notice No.9797/Q1/2014, Dated:25.04.2025

Through the reference 1st cited, the Dy. Director of Mines and Geology, Kakinada has been granted 1st renewal of a quarry lease for Road Metal, over an extent of 1.214 Hects in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour of Smt Nadella Kasi Annapurna for a period of 10 years. The lease deed was executed and issued work order by the Asst. Director of Mines and Geology, Rajamahendravaram vide reference 2nd cited. The renewal lease period w.e.f. 11.04.2015 and valid upto 10.04.2025.

The Hon'ble NGT (SZ), Chennai in its orders dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikram Rao, Hyderabad issued the following directions:

"1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.

2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

Accordingly, this office technical staff along with Asst. Environmental Engineer, APPCB, Kakinada have conducted survey and inspection over the alleged quarry leases on 16.05.2023 and submitted reports.

The Joint Survey and Inspection reports stated that, this office Surveyor has been taken the pit measurements over the broken-up area with the help of hand held GPS instrument and arrived the excavated quantity. Further, they reported that the followings violations noticed.

1. The lease holder not maintained DGPS boundary pillars as per norms. The ramp area covered with fine dust and sprinkling of water is necessary to suppress the dust pollution. The lease holders have violated Rule 28(2) and 31(vi) of APMMC Rules.
2. The lease holder not maintained the work benches and buffer area as mentioned in approved mining plan.
3. On observing the worked pit in quarry lease held by Smt N.Kasi Annapurna, it consists of red coloured soil intermixed with Boulders. The excavated quantity arrived as 7520 Cum within leased area and obtained dispatch permits for a quantity 6404.22 Cum of Road Metal. The lease holders Smt N.Jeevendra and Smt N. Kasi Annapurna developed ramp combindely and utilized the overburden soil for formation of ramp. But, there is a variation between excavated quantity and permitted quantity is 1115.78 cum, which is beyond 10% of permitted quantity.

Further, directed Smt N. Kasi Annapurna to stop quarrying operations in Quarry lease for Road Metal Over an extent 1.214 Hects in Sy.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District until further orders received from Hon'ble NGT in O.A No.40 of 20231SZ, vide in the reference 5th cited.

Therefore, the Quarry lease holder has violated as per amended Sub-Rule (1) of Rule 34 of APMMC Rules, 1966 vide G.O.Ms.No.35, dated 01.07.2020.

"No minor mineral shall be dispatched from any of the leased areas or area granted under a mineral concession without a valid e-transit permit issued by the Asst. Director of Mines & Geology concerned or any officer authorized in this behalf by the Director of Mines & Geology.

Provided that any misuse of e-transit forms, dispatch and transportation of any minor mineral except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 without paying Seigniorage fee and any other contravention, shall result in levy of five times of the normal Seigniorage fee as penalty for the first time offence and ten times of normal Seigniorage fee as penalty for the second time offence in addition to the Normal Seigniorage fee along with DMF and MERIT amounts for the evaded quantity by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. Any subsequent offence shall result in termination of the lease after the holder of mineral concession submits an explanation".

Through the reference 6th cited, this office has issued notice to Smt.N. Kasi Annapurna and requested to explain the reasons as to why action should not be initiated against her as per Sub-Rule (1) of Rule 34 of APMMC Rules, 1966 for excavated quantity of 1115.78 cum of Road Metal Including overburden outside the Quarry lease area in Sy.No.241 of Nagampalli village, Seethangaram Mandal, East Godavari District without any lawful authority. The explanation should reach this office within 15 days from the date of receipt of this. But, till date no explanation received from the lease holder Smt N.Kasi Annapurna.

Hence, the penalty leviable as per existing rules as detailed below.

Mineral	Total qty evaded in cum	Seign fee (Rs.90 per cum for RM) in Rs.	Penalty (05 times NSF) in Rs.	DMF (30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time of NSF) in Rs.	Total in Rs.
Road Metal	1,116	1,00,440	5,02,200	30,132	2009	100,440	7,35,221

In view of the above circumstances, Smt. N.Kasi Annapurna is hereby directed to pay Normal Seig.Fee along other taxes totaling to a tune of Rs.7,35,221/- to the following Govt. Head of Account and submit the Original Challans to this office within 15 days from the date of receipt of this notice for excavation and transportation of Road Metal for a quantity of 1116 Cum in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, failing which necessary action will be initiated as per existing rules.

Head of Account for Seigniorage Fee: (CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - Seigniorage Fee/Dead Rent	4008
HOA	0853001020002000000VN	
District	East Godavari	03
DDO Code	03121307001	

Head of Account for Consideration: (CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - Seigniorage Fee/Dead Rent	9036
HOA	0853001020002014000VN	
District	East Godavari	03
DDO Code	03121307001	

Head of Account for 05 times penalty: (CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - Penalty	4015
HOA	0853001020081000000VN	
District	East Godavari	03
DDO Code	03121307001	

Head of Account for DMF(District Mineral Foundation Trust): (CFMS Treasury codes)
East Godavari District – DMF Trust [98% of Total DMF amount]


Department	Mines and Geology Dept	INC04
Service	Minor Minerals - District Mineral Foundation (98% DMF)	1102
HOA	8448001010113001001VN	
District	East Godavari	03
Treasury/PAO	STO – Rajamahendravaram	0312
DDO Code	03121307003	

Head Office, Vijayawada – DMF Trust [2% of Total DMF amount]

Department	Mines and Geology Dept	INC04
Service	Minor Minerals -District Mineral Foundation (2% DMF)	8093
HOA	8342001200013001000VN	
District	A.P. Capital Region	
Treasury/PAO	AP State Capital Region Treasury	
DDO Code	27031307002	

Head of Account for MERIT: (CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Mineral Exploration Research and Innovation Trust (MERIT)	8213
HOA	8443001110127003003VN	
District	A.P. Capital Region	
Treasury/PAO	AP State Capital Region Treasury	
DDO Code	27031307002	


District Mines and Geology Officer,
Rajamahendravaram.

To

Smt N.Kasi Annapurna,
W/o Surya Prakash Rayudu, D.No.5-69, Danavaipeta, Chagallu Village and Mandal,
East Godavari District – 534342.

Copy submitted to the Commissioner & District Mines and Geology Officer, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, East Godavari, Rajamahendravaram for favour of information.

Copy to the Revenue Divisional Officer, Rajamahendravaram for favour of information.

Copy to the Tahsildar, Seethanagaram Mandal for information.

(50)

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Memo No.926/Q1/2021.

Dated: 08/10/2025.

Sub:- Mines & Quarries - 1st Renewal of Quarry Lease held by Smt N.Kasi Annapurna for Road Metal over an extent of Hect 1.214 in Sy.No. 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District - Lease holder excavated quantity of 1115.70 Cum of Road Metal including overburden outside the Quarry lease area - Demand Notice issued - Recovery of MR Dues under RR Act - Issue of certificate to realize the amount of Rs 7,35,221/-under R.R.Act - Reg.

Ref:- Lr.No.9797/Q1/2014, Dated 03.10.2025 of the District Mines and Geology Officer, Rajamahendravaram.

The attention of the District Mines and Geology Officer, Rajamahendravaram is invited to the reference cited, wherein he has reported that Smt N.Kasi Annapurna, W/o Sri Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, West Godavari District has not paid an amount of Rs.7,35,221/- to the Government towards Normal Seig.Fee along with penalty & other taxes and requested this office to issue a certificate for realization of the said amount under the provision of the R.R.Act from the defaulter.

Necessary certificate is furnished hereunder.

Certificate Under Section 52 (B) of the Andhra Pradesh Revenue Recovery Act, 1864
(Act No.II of 1864)

The sum of Rs.7,35,221/- (Rupees Seven Lakhs Thirty Five Thousand, Two Hundred and Twenty One only) is payable on account of Mineral Revenue arrears by Smt N.Kasi Annapurna, W/o Sri Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, West Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act, 1864. The above due amount recoverable by you which is occurred in district as per Section 25 of MM (R&D) Act, 1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act, 1864 through G.O.ms.No.66, Revenue Department (I.R) Section, Dt.2.6.2005.

Hence, the District Mines and Geology Officer, Rajamahendravaram is requested to initiate further course of action for collection of the above amount from the defaulter and remit the same to the relevant head of account and furnish the payment particulars to this office at an early date.

DISTRICT MINES AND GEOLOGY OFFICER(FAC),
KAKINADA

To
The District Mines and Geology Officer,
Rajamahendravaram.

Copy submitted to the Commissioner & Director of Mines and Geology, Ibrahimpatnam for favour of information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

N. Asok Kumar,
Environmental Engineer.

Ph: 0884 -2374066
E-mail:rokdd-ee1@appcb.gov.in
Website:appcb.ap.nic.in.

SC No: m.p./APPCB/RO-KKD/2023-2314

Date: 17-03-2023

Sub: APPCB – RO - Kakinada – Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District –Notice-Issued- Reg.

Ref: 1) CFO Order No. 6600/APPCB/ZO-VSP/KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2) Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt N.Jeevendra, Nagampalli (V), Seethanagaram (M), East Godavari District.

WHEREAS you are operating the mine in the name and style of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal of capacity 20,160 m³/annum over an extent of 0.785 Ha.

WHEREAS Board issued CFO to your mine vide reference 1st cited, duly stipulating certain conditions which was expired on 31.01.2023.

WHEREAS vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due to blasting activity.

WHEREAS, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action will be initiated against your mine under Section 33(A) of Water (Prevention and

Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

Naruchisetti
ENVIRONMENTAL ENGINEER

To
Smt N.Jeevendra,
Sy.No: 241,
Nagampalli (V),
Seethanagaram (M),
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Rajahmendravaram.

Notice No.9799/Q1/2014, Dated: 12-05-2023

Sub : Mines & Quarries – O/o District Mines and Geology, Rajamahendravaram – Quarry lease for Roadmetal Over an extent 1.94 Acres in S.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District held by Smt N. Jeevendra - CFO issued by APPCB expired by 31.03.2023 – O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai- orders issued on 26.04.2023 and directed to stop quarrying forthwith -- Directed to stop quarrying operations until further orders – Notice issued - Reg.

- Ref: 1.Proceedings No.926/Q/2021, dt.22.02.2022 of the Dy. Director of Mines & Geology, Kakinada.
2.This office Proceedings No.9797/Q/2014, dated 23-03-2022.
3.Consent order No.6600/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 issued by APPCB, Visakhapatnam.
4.SC No.Comp/APPCB/RO-Kakinada/2023-2314, dt.17.03.2023 of the Environmental Engineer, Regional Office, APPCB, Kakinada addressed to Smt.N.Kasi Annapurna, extended copy to this office.
5.Orders issued on 26.04.2023 O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai received on 10.05.2023 through post.

Attention is invited to the subject and references cited. Through the reference 3rd cited, the Joint Chief Environmental Engineer, APPCB, Visakhapatnam issued Consent order vide No. 6600/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 in favour of Smt N. Jeevendra for the quarry lease held for Roadmetal Over an extent 1.94 Acres in S.No 241 of Nagampalli Village, Seethanagram Mandal, East Godavari District with a validity upto 31.01.2023.

Further, the Environmental Engineer, Regional Office, APPCB, Kakinada has addressed for renewal Consent application within 7 days and offered explanation on without valid consent from date of receipt of the notice vide in the reference 4th cited.

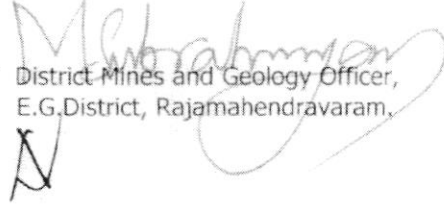
Further, Sri Mulagada Thrivikrama Rao filed O.A No.40 of 2023/SZ before NGT, Chennai against Smt N.Jeevendra and Smt N.Kasi Annapurna (7th & 8th respondents) for quarrying of Road Metal and Building stone on the top of the hill Mangala Konda at Survey number 241 of Nagampalli Village, Mangala Konda Hill, seethanagram mandal, East Godavari District, Andhra pradesh using explosives for blasting which has an impact on the adjacent farm land of the Applicant and also the nearby village residents. The intensity and scale of reckless illegal rining has also gone up. Excess mining than the quantity permitted by the state board without using any pollution control measures even after the expiry of consent from the State Board continued. Accordingly, the National Green Tribunal, Chennai issued orders on 26.04.2023 in O.A.No.40 of 2023, Hon'ble NGT, South Zone, Chennai and directed the AP pollution board and the Mines and Geology department to take appropriate action and stop quarrying forthwith, vide reference 5th cited.

In view of the above, as per the orders dt.26.04.2023 of Hon'ble NGT(SZ), Chennai in O.A.No.40 of 2023, Smt N.Jeevendra is hereby directed to stop quarrying operations in Quarry lease for Road Metal Over an extent 1.94 Acres in S.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District until further orders received from Hon'ble NGT.

Encl:- As above.

To
Smt.N.Jeevendra,
W/o Veera Venkata Satya Subba Rao,
D.No.2-80, School Veedhi,
Near Kalyana Mandapam, Nelaturu,
Chagallu Village and Mandal,
East Godavari District - 534342.

By RPAD


District Mines and Geology Officer,
E.G.District, Rajamahendravaram.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Mines and Geology Officer, Kakinada for favour of information.
Copy to M/s.Sudhakara Infratech Pvt Ltd., Flat No.304, Metro Residency, Rajbhavan Road,
Somajiguda, Hyderabad for information and taking necessary action.

ACTION TAKEN REPORT IN COMPLIANCE WITH THE HON'BLE NGT (SZ), CHENNAI IN ITS ORDER DATED 26.04.2023 IN O.A.No.40 of 2023 FILED BY SRI MULAGADA THRIVIKRAM RAO, AGAINST QUARRY LEASES FOR ROAD METAL AND BUILDING STONE HELD BY SMT. KASI ANNAPURNA & SMT. N. JEEVENDRA AT SY. NO. 241, NAGAMPALLI (V), SEETHANAGARAM (M), EAST GODAVARI DISTRICT.

As per the instructions of the District Mines and Geology Officer, Rajamahendravaram and in obedience of the orders issued by the Hon'ble NGT in O.A.No.40 of 2022 filed by Sri M. Thrivikrama Rao, we have been proceeded along with Asst. Environmental Engineer, APPCB, Kakinada on 16.05.2023 to survey and inspect the quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt N.Jeevendra and over an extent of 1.214 Hects held by Smt N.Kasi Annapurna.

The Hon'ble NGT (SZ), Chennai in its order dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikram Rao, Hyderabad issued the following directions:

"1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.

2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

Details of Quarry Leases :

The quarry leases area is situated towards North-North-East side of Nagampalli Village at a distance of about 1.00 Km and North Side of Seethanagaram at a distance of about 9 Km. The area can be approachable through cart track.

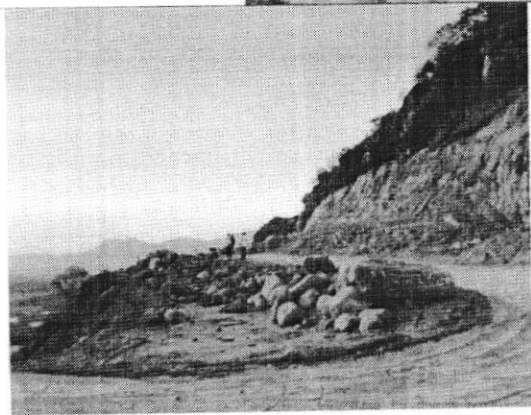
As per this office records originally, a quarry lease for Road Metal, over an extent of 2.000 Hects in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour of Sri M. Satyanarayana was granted by the Dy. Director of Mines and Geology, Kakinada vide Proce.No.562/Q/2005, Dt.11-03-2005 for a period of 10 years and the lease deed was executed and issued work order by the Asst. Director of Mines and Geology, Rajamahendravaram vide Proce.No.4847/Q1/2004, Dt.11-04-2005. Subsequently, the lease was part transferred over an extent of 1.94 Acres in favour of **Smt. N.Jeevendra and** over an extent of 3.00 Acres in favour of **Smt N. Kasi Annapurna**. The details of leases as here under.

Sl. No	Content	Description	Description
1	Name of the Lease Holder	Smt N.Jeevendra	Smt N. Kasi Annapurna
2	Extent	1.94 Acres/0.785 Hects	3.00 Acs/1.214 Hecs
3	Grant order issued by the Dy. Director of Mines and Geology, Kakinada	Part transfer Proc.No. 3713/Q1/2007, Dt.22-11-2007	Part transfer Proc.No.3714/Q1/2007, Dt.22-11-2007
		1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022	1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022
4	Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram	Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015	Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015
		1st renewal: Proc.No.9799/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025	1st renewal: Proc.No.9797/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025
5	Lease Period	Part transfer w.e.f 05.11.2007 to 10.04.2025	Part transfer w.e.f 05.11.2007 to 10.04.2025
6	Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada	Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027	Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027
7	Environmental Clearance issued by SEIAA, AP	SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.01.2033	SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.07.2031
8	Consent for Establishment issued by APPCB	6600/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier	6598/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier
9	Consent for Operation issued by APPCB	6600/APPCB/ZO-VSP/KKD/CFO/2022, dt..16.03.2022 valid upto 31.01.2023.	6598/APPCB/ZO-VSP/KKD/CFO/2022, dt..16.03.2022 valid upto 31.01.2023.

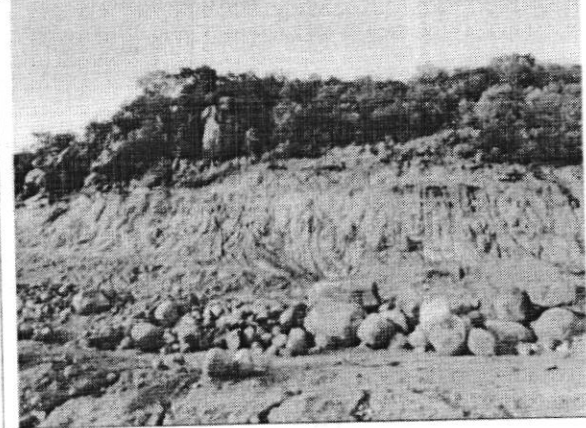
As per office records, the Tahsildar, Seethanagaram Mandal vide Ref.A 85/2021, Dt.15-03-2021 has informed that previously issued NOC vide L.Dis.(B)614/1995, Dt.30-05-1995 and also informed that the total area over an extent of 105.42 Acres out of which 4.94 Acres/1.99 Hecs is classified as "Mangalivani China Konda" and the Gramapanchayat, Nagampalli has given NOCs for grant of quarry leases.

The relevant field photographs as here under.

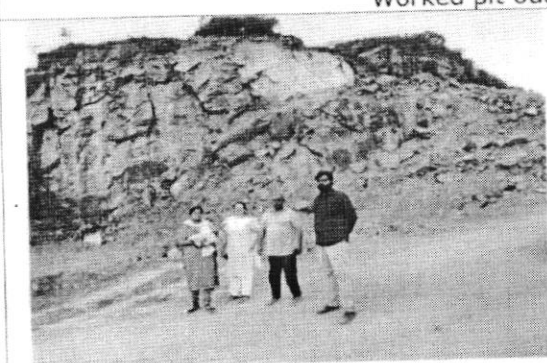
Quarry lease area of Smt N.Jeevendra



Quarry lease area of Smt N.Kasi Annapurna



Worked pit out side of leased area



Details of Inspection :

At the time of inspection, Sri D.V. Krishna has attended as representative on behalf of lease holders **Smt. N.Jeevendra and Smt N. Kasi Annapurna**. The Surveyor has verified the boundary pillars as per executed lease deed sketches and found that the boundary pillars towards South direction at foot of hillock were disturbed. The leases are adjacent to each other and no buffer maintained. The lease holders developed ramp and working pit combinedly. At the time of inspection, the quarries under non operation, no men and machinery available at quarries.

Topographically, the quarry lease areas are part of Hillock on flank of hillock to top portion. But, as per physical observation the part of the worked pit consists of loose soil accumulated along the boulders as overburden and covered with vegetation on top portion. The worked pit towards Southwest part of leased areas covered in quarry lease held by Smt N. Jeevendra consists of different sized broken rocks of (Charnockite) Road Metal. The representative of lessees informed that the excavated overburden utilized for formation of ramp and submitted copies of agreement with blasting license holder Sri M.Nagendra Reddy. As per mining plan, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,.

After verification of boundaries, it is revealed that another worked pit towards West side (outside of Q.L held by Smt N. Jeevendra) is not covered under leases. The representative of lessees informed that the whereabouts of the quarried persons in the outside area not known by him. The worked pits are irregular in shape. The Surveyor of this office has taken measurements for the worked pits for road Metal by using GPS to arrive the excavated quantity, in presence of the representative. The Survey report along with Sketch submitted by the Surveyor, separately.

Further, as per office records the lease holders has obtained dispatch permits duly paying S.Fee in advance. The permit details as follows.

Sl.No	Year	Dispatch permits obtained for a quantity in Cum	
		Smt N.Jeevendra 0411070133	Smt N. Kasi Annapurna 0411070132
1	2006-07	283	--
2	2007-08	152.82	662.22
3	2008-09	504	678
4	2009-10	330	198
5	2010-11	426	666
6	2011-12	432	666
7	2012-13	426	660
8	2013-14	426	666
9	2014-15	450	666
10	2015-16	--	--
11	2016-17	--	--
12	2017-18	--	--
13	2018-19	--	--
14	2019-20	--	--
15	2020-21	--	--
16	2021-22	--	--
17	2022-23	1381	1542
	Total	4810.82	6404.22

The Petitioner Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the land held by Sri Mulagada Thrivikrama Rao identified on land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt N.Kasi Annapurna.

Findings:

1. The lease holders not maintained DGPS boundary pillars as per norms. The ramp area covered with fine dust and sprinkling of water is necessary to suppress the dust pollution. The lease holders have violated Rule 28(2) and 31(vi) of APMMC Rules.
2. The lease holders not maintained the work benches and buffer area as mentioned in approved mining plans.
3. The lease holder Smt N.Jeevendra excavated quantity 4976 Cum of Road Metal within lease area and obtained dispatch permits for a quantity 4810.82 Cum. The difference quantity is 165.18 cum (below 4% of permitted quantity). Overburden removed quantity arrived as about 3100 Cum, which is utilized for formation of ramp.
4. On observing the worked pit in quarry lease held by Smt N.Kasi Annapurna, it consists of red coloured soil intermixed with Boulders. The excavated quantity arrived as 7520 Cum within leased area and obtained dispatch permits for a quantity 6404.22 Cum of Road Metal. The lease holders Smt N.Jeevendra and Smt N.Kasi Annapurna developed ramp combindely and utilized the overburden soil for formation of ramp.
5. Excavated quantity of Road Metal including over burden (soil) towards west direction outside the quarry lease area held by Smt N. Jeevendra is 41,020 Cum, which is not covered under payment of S.Fee. which is a violation under Rule 26(1) of APMMC Rules .
6. The lease holders should not conduct quarry operations until receipt of Consent for Operation from the APPCB. Notices were already issued to the lease holders to stop quarrying operations vide Notice No.9799/Q1/2014, dt.12.05.2023 to Smt N.Jeevendra and Notice No.9797/Q1/2014, dt 12.05.2023 to Smt N. Kasi Annapurna.

This is submitted for kind perusal and necessary action.

DA
Surveyor
O/o DMGO, RMV

DA
Royalty Inspector,
O/o DMGO, RMV

SURVEY REPORT

Introduction:-

As per the instructions of the District Mines and Geology Officer, Rajamahendravaram, I have proceeded to taken up survey along with this office Royalty Inspector, and Assist Environment Engineer, APPCB, Kakinada The leases areas for Road Metal and Building Stone held by 1. Smt Kasi Annapurna, 2. Sri. N.Jeevendra over an extent 1.214Hect, 0.785 Hect SY NO: 241 of Nagampalli(V), Seethanagaram (M), East6 Godavari (Dist), has been surveyed on 17.05.2023 in presence of the Representative of lessee Sri D.V.Krishna.

Survey & Demarcation:-

It is submitted that the applicant has enclosed the lease deed maps showing the leased areas over an extent of 1.214 Hectares & 0.785 Hect in Sy.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District duly marking the area. The permanent revenue sub-division stones Os1,OS2 and fixed boundary points i.e., 1,2,3,4,5,6,7,8 of Sy.No. 241 are identified and confirmed on the ground.

I have verified the Geo-coordinates of the leased areas with reference to Permanent Stones & surveyed area the Latitude & Longitude are with DGPS Readings as given below.

POINT ID	N-LATITUDE	E-LONGITUDE
1	17°13'30.09520"N	81°45'12.27939"E
2	17°13'27.88439"N	81°45'11.70901"E
3	17°13'29.69990"N	81°45'08.80978"E
4	17°13'33.49978"N	81°45'10.74180"E
5	17°13'32.67029"N	81°45'11.88349"E
6	17°13'30.33250"N	81°45'11.28342"E
7	17°13'34.63502"N	81°45'09.18142"E
8	17°13'30.72658"N	81°45'07.17010"E

The modus operandi of the verification of lease boundaries are with reference to geo coordinates with G.P.S instrument and also basing on linear measurements as recorded in lease deed plan and noticed that the lease boundaries are intact.

The entire lease area is physically verified to know the working position and benches and covered with soil and rock mass with help of GPS instrument. The pit measurement are taken with help of track and height with tape.

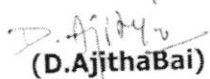
It is observed that there are 3 working pit is noticed in the leased area and Out side the lease deed areas. The details of Pits measurements are given below;-

PIT DETAILS				
SL.NO	EXTENT IN Sqmts	Heights in mts	Volumn in Cbm	Remarks
PIT-A	1880	4	7520	Within Q.L Area of Smt N.KASI ANNAPURNA

PIT-B	1550	2	3100	Within Q.L Area of Sri. N.Jeevendra
PIT-1	257	10+5=7.5	1927	within the lease of Sri N. Jeevendra
PIT-1a	321	14+5=9.5	3049	within the lease of Sri N. Jeevendra
PIT-2	410	14+5=9.5	3895	out side the (west sed lease area of Sri.N.Jeevendra
PIT-3	3300	28+10+5+2=11.25	37,125	out side the (west sed lease area of Sri.N.Jeevendra
Distance from Sy No;- 238 (Mango Garden) to Quarry Lease Of Sri.N.Jeevendra=Above 200mts Distance from Sy No;- 238 (Mango Garden) to Quarry Lease Of Smt Kasi Annapurna =Above250 mts				

Further it is submitted that the subject area is not containing any public important structures such as Railway Lines, Roads, Temples, Buildings and Schools etc.,

The detailed surveyed sketch with reference to ground workings is herewith submitted for favor of information.


(D.AjithaBai)
 Surveyor,
 O/o. District Mines & Geology Officer
 Rajamahendravaram

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
District Mines and Geology Officer,
D.No.69-17-18, Back side of KIA Motor
Car Showroom, Gandhipuram-4,
Lalacheruvu, Rajamahendravaram - 533106

Demand Notice No. 9799/Q1/2014, Dated: 27-06-2023.

Sub: Mines and Quarries - O/o District Mines and Geology Officer, RMV- Quarry lease held by Smt. N. Jeevendra (Id: 0411070133) in Sy.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District - orders issued by the Hon'ble NGT in O.A.No.40 of 2023 filed by Sri Mulagada Thrivikrama Rao - Joint Inspection conducted on 16.05.2023 - Noticed excavations outside the Quarry lease area and assessed Road Metal & Earth (80;20 ratio) total removed quantity of 41,020 Cum - Show cause notice issued - Explanation not considerable - Demand Notice issued - Reg.

- Ref: 1 Proc.No. 927/Q1/2021, Dt.22.02.2022 of the Dy. Director of Mines & Geology, Kakinada.
2 This office Proc.No.9799/Q1/2014, Dt.23.03.2022.
3 Orders dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikrama Rao
4 Joint Inspection Report dt.16.05.2023 of this office Field staff along with AEE, APPCB, Kakinada
5 This office Notice No.9799/Q1/2014, Dated: 20-05-2023.
6 Lr.dt.01.06.2023 from Smt N.Jeevendra.

Through the reference 1st cited, the Dy. Director of Mines and Geology, Kakinada has been granted 1st renewal of a quarry lease for Road Metal, over an extent of 0.785 Hects in Sy.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District in favour of Smt Nadella Jeevendra for a period of 10 years. The lease deed was executed and issued work order by the Asst. Director of Mines and Geology, Rajamahendravaram vide reference 2nd cited. The renewal lease period w.e.f. 11.04.2015 and valid upto 10.04.2025.

The Hon'ble NGT (SZ), Chennai in its orders dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikram Rao, Hyderabad issued the following directions:

- "1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.
2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz.; the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

Accordingly, this office technical staff along with Asst. Environmental Engineer, APPCB, Kakinada have conducted survey and inspection over the alleged quarry leases on 16.05.2023 and submitted report.

The Joint Survey and Inspection report stated that, this office Surveyor has been taken the pit measurements over the broken up area with the help of hand held GPS instrument and arrived the excavated quantity. Further, they reported that the followings violations noticed.

1. The lease holder not maintained DGPS boundary pillars as per norms. The ramp area covered with fine dust and sprinkling of water is necessary to suppress the dust pollution. The lease holders have violated Rule 28(2) and 31(vi) of APMMC Rules.
2. The lease holder not maintained the work benches and buffer area as mentioned in approved mining plan.

appropriate authorities viz.; the Andhra Pradesh Pollution Control Board and the

3. The lease holder Smt N. Jeevendra excavated quantity 4976 Cum of Road Metal within lease area and obtained dispatch permits for a quantity 4810.82 Cum. The differential quantity is 165.18 cum (below 4% of permitted quantity). Overburden removed quantity arrived as about 3100 Cum, which is utilized for formation of ramp.
4. Excavated quantity of Road Metal including over burden (soil) towards west direction **outside the quarry lease area** held by Smt N. Jeevendra is 41,020 Cum, which is not covered under payment of S.Fee. which was a violation under Rule 26(1) of APMMC Rules. In this connection, the worked pit is a part of hillock on flank portion having slope towards SW direction. As per observation of worked pit, the Road Metal and Earth (Overburden soil) intermixed hence, the quantity of Road Metal and Earth considered as 80:20 ratio. i.e., 32816 Cum of Road Metal and 8204 Cum of Earth (Overburden considered as Earth).

Accordingly, the District Mines & Geology Officer, Rajamahendravaram has address notice to the lease holder and collect for explanation and documentary evidence for despatches of mineral assessed, vide reference 5th cited.

Further, through the reference 6th cited the lease holder Smt N.Jeevendra has submitted explanation against notice duly stating that "They maintained water tanker to sprinkle the water on ramp instead of water sprinklers, only one DGPS boundary pillar misplaced due to rains on the slope, which will be placed in actual position. The formation of work benches are under process and also stated they haven't carried any excavations outside lease area as stated in notice, not responsible for any deviations in area of the said pit".

In this connection, it is to inform that the explanation submitted by the lease holder Smt N.Jeevendra is not considerable, as the encroached worked pit in adjacent to the lease are, wherein recent excavations noticed and also ramp maintained by the lease holder is only the way for transportation of material from encroached pit. Further, the lease holder under guise of ramp formation removed the mineral. The lessee has not submitted any documentary evidence for proof of payment of S.Fee for the excavated quantity outside lease area.

Therefore, the Quarry lease holder has violated as per amended Sub-Rule (1) of Rule 26 of APMMC Rules, 1966 vide G.O.Ms.No.35, dated 01.07.2020.

"If any holder of mineral concession carries on quarrying operations and transports minor minerals by going beyond or encroaching outside the leased area or in any area without holding a mineral concession in contravention of these rules, the holder of such mineral concession shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. The Asst. Director of Mines & Geology concerned may issue order for suspension of quarrying operations till realization of the penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities. Any repeated offence, shall result in termination of the lease after being given a reasonable opportunity to submit an explanation to the holder of mineral concession".

Hence, the penalty leviable as per existing rules as detailed below.

Mineral	Total Quantity evaded in Cum	Seigniorage Fee (Rs.90/- per Cum for RM and Rs.45/- per Earth) in Rs.	Penalty (10 times NSF) In Rs.	DMF(30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time NSF) in Rs.	Total in Rs.
Road Metal	32816	29,53,440	2,95,34,400	8,86,032	59069	2953440	3,63,86,381
Earth	8204	3,69,180	36,91,800	1,10,754	7384	3,69,180	45,48,298
		33,22,620	3,32,26,200	9,96,786	66,453	33,22,620	4,09,34,679

Under the circumstances stated above, Smt N.Jeevendra is hereby directed to pay Normal Seig.Fee along with other taxes totalling to a tune of Rs. **4,09,34,679/-** to the Government head of accounts for excavation and transported of a quantity **32186** cum of Road Metal and **8204** Cum of Earth outside the permitted quarry leased area over an extent of 0.785 Hecs in Sy.No.241 of Nagampalli (V), Seethanagaram (M), East Godavari District, and submit original challans to this office within 15 days from the date of receipt of this notice, failing which necessary action will be initiated as per existing rules.

Head of Account for Seigniorage Fee:

(CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - S.Fee	4008
HOA	0853001020002000000VN	
District	East Godavari	69
DDO Code	03121307001	

Head of Account for Consideration Fee :

(CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - Consideration fee	9036
HOA	0853001020002014000VN	
District	East Godavari	69
DDO Code	03121307001	

Head of Account for 10 times penalty:

(CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Minor Minerals - Penalty	4015
HOA	0853001020081000000VN	
District	East Godavari	69
DDO Code	03121307001	

Head of Account for DMF(District Mineral Foundation Trust):

(CFMS Treasury codes)

East Godavari District - DMF Trust [98% of Total DMF amount]

Department	Mines and Geology Dept	INC04
Service	Dept of Mines & Geology	1102
HOA	8448001010113001001VN	
District	East Godavari	69
Treasury/PAO	STO - Rajamahendravaram	6902
DDO Code	03121307003	

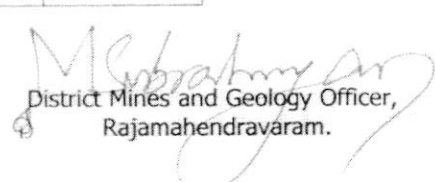
Head Office, Vijayawada - DMF Trust [2% of Total DMF amount]

Department	Mines and Geology Dept	INC04
Service	Dept of Mines & Geology	8093
HOA	8448001010113002000VN	
District	A.P. Capital Region	
Treasury/PAO	AP State Capital Region Treasury	
DDO Code	90000039304	

Head of Account for MERIT:

(CFMS Treasury codes)

Department	Mines and Geology Dept	INC04
Service	Mineral Exploration Research and Innovation Trust (MERIT)	8213
HOA	8443001110127003003VN	
District	A.P. Capital Region	
Treasury/PAO	AP State Capital Region Treasury	
DDO Code	27031307002	


District Mines and Geology Officer,
Rajamahendravaram.

To
Smt. N. Jeevendra,
W/o Veera Venkata Satya Subba Rao,
D.No.2-80, School Veedphi,
Near Kalyana Mandapam, Nelaturu,
Chagallu Village and Mandala,
East Godavari District - 534342.

By RPAD

Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.
Copy to the Tahsildar, Seethangaram for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Memo No.927/Q1/2021

Dated: 10.10.2025.

Sub:- Mines & Quarries - In Renewal of Quarry Lease held by Smt N.Jeevendra for Road Metal over an extent of Hects 0.785 in Sy.No. 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District - Lease holder excavated quantity of 32816 Cum of Road Metal and 8204 Cum of Earth outside the Quarry lease area - Demand Notice issued - Recovery of MR Dues under RR Act - Issue of certificate to realize the amount of Rs 4,09,34,679/- under R.R.Act - Reg.

Ref:- Lr.No.9799/Q1/2014, Dated 03.10.2025 of the District Mines and Geology Officer, Rajamahendravaram

The attention of the District Mines and Geology Officer, Rajamahendravaram is invited to the reference cited, wherein he has reported that Smt N.Jeevendra, W/o Sri Veera Venkata Satya Subba Rao, D.No.2-80, Nelaturu, Chagallu Village and Mandal, East Godavari District has not paid an amount of Rs.4,09,34,679/- to the Government towards Normal Seig.Fee along with penalty & other taxes and requested this office to issue a certificate for realization of the said amount under the provision of the R.R.Act from the defaulter.

Necessary certificate is furnished hereunder.

Certificate Under Section 52 (B) of the Andhra Pradesh Revenue Recovery Act, 1864
(Act No.II of 1864)

The sum of Rs.4,09,34,679/- (Rupees Four Crores Nine Lakhs Thirty Four Thousand Six Hundred and Seventy Nine only) is payable on account of Mineral Revenue arrears by Smt N.Jeevendra, W/o Sri Veera Venkata Satya Subba Rao, D.No.2-80, Nelaturu, Chagallu Village and Mandal, East Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act, 1864. The above due amount recoverable by you which is occurred in district as per Section 25 of MM (R&D) Act, 1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act, 1864 through G.O.ms.No.66, Revenue Department (I.R) Section, Dt.2.6.2005.

Hence, the District Mines and Geology Officer, Rajamahendravaram is requested to initiate further course of action for collection of the above amount from the defaulter and remit the same to the relevant head of account and furnish the payment particulars to this office at an early date.

DISTRICT MINES AND GEOLOGY OFFICER(FAC),
KAKINADA

To
The District Mines and Geology Officer,
Rajamahendravaram.

Copy submitted to the Commissioner & Director of Mines and Geology, Ibrahimpatnam for favour of information.

Ref.G/1079717/2026, dt. .05.2026

Sub Collector office,
Rajamahendravaram.

From

Annexure - II

To

Sri R.Siva Ramudu, B.Sc (Ag).,
Revenue Divisional Officer,
Rajamahendravaram.The District Collector,
East Godavari District
Rajamahendravaram.

Sir,

Sub: NGT Court Cases East Godavari District - Rajahmundry Division
Sithanagaram Mandal - O.A No.40/2023 (SZ) – Application filed by Sri
Mulagada Thivikrama Rao - Report submitted for - Regarding.

Ref: 1) The E.G Collector, Rajamahendravaram, Ref.M3/554273/2026,
dt.28.03.2026

2) This office Ref.G/1079717/2026, dt.23.04.2026.

3) The District Mines & Geology officer, Rajamahendravaram letter
OA.No.40/2023, dt.18.05.2026.

4) The report of the Tahsildar Seethanagaram, Ref.

**

I invite kind attention to the references cited,

I submit that in the reference 1st cited the Collector, East Godavari, Rajamahendravaram has been pleased to address the District Mines & Geology officer, Rajamahendravaram and the Revenue Divisional Officer, Rajamahendravaram stating that Sri Mulagada Thivikrama Rao has filed O.A. No.40/2023 (SZ) before the Hon'ble National Green Tribunal, Chennai, alleging illegal mining of road metal and building stone in Sy.No.241 of Nagampalli Village, Sithanagaram Mandal, causing adverse impact on the environment and ecology of the locality.

Further, the case was listed on 19.03.2026, and it has been directed to submit a detailed report before the next hearing scheduled on 11.06.2026. It is also informed that no report has been filed so far, and any delay may attract penal consequences. The Collector East Godavari has further directed to conduct a detailed enquiry into the matter by duly verifying the existence of any quarrying or mining activity in the subject land, the legality of such activity and the permissions obtained, if any, from the competent authorities. Further, the extent of mining operations carried out and the resultant environmental impact on the locality shall be assessed and to examine whether there are any violations of the provisions of mining and environmental laws and regulations and furnish clear, specific findings thereon.

The Collector, East Godavari, Rajamahendravaram has been pleased to direct submit a comprehensive report within 2 weeks.

I submit that in the reference 2nd cited The Assistant Director of Mines & Geology of Rajamahendravaram and the Tahsildar Seethanagaram to submit a comprehensive factual report for onward submission to Collector, East Godavari.

I submit that in the reference 3rd cited the District Mines & Geology Officer, Rajamahendravaram has submitted a detailed report on O.A.No.40/2023 filed by Sri Mulagada Trivikramarao in which he addressed to the advocate standing council for Government of Andhra Pradesh to appraise the facts Hon'ble National Green Tribunal, Chennai. The details of the report is furnished here under :

The District Mines & Geology Officer, Rajamahendravaram has submitted that the Hon'ble National Green Tribunal vide Hon'ble NGT Orders dt.26.04.2023 in O.A.No.40/2023 made the following order.

"1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.

2.Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8(Smt N.Jeevendra and Smt N. Kasi Annapurna) is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

In this connection, it is submitted that in the petitioner Affidavit Sri Mulagada Thrivikrama Rao stated that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and the farm land affected due to pollution and rocks exposed due to blasting in quarry leases. Further stated that excess excavation conducted by lease holders caused revenue loss.

Further, it is submitted that as per the records, the following leases were granted in Sy.No.241 of Nagampalli village of Seethanagaram Mandal of East Godavari District basing on the NOC issued by the Tahsildar, Seethanagaram vide RCs mentioned in the table in different dates in favour of individuals/stone crushing units.

Sl. No	Lease Id	Name of the Lease Holder	Village	Sy. No	Extent in Ha	Mineral	Tahsildar, Seethanagara NOC	Lease period upto	Status
1	411060137	Sri M.Ramakrishna	Nagampalle	241	1	Road Metal	(B)953/93, dt.19.11.1993	16-03-2026	working
2	411070132	Smt N.Kasi Annapurna	Nagampalle	241	1.21	Road Metal	A85/2021, dt.15.03.2021	10-04-2025	CTO Expired
3	411070133	Smt.N.Jeevendra	Nagampalle	241	0.785	Road Metal	A84/2021, dt.15.03.2021	10-04-2025	CTO Expired
4	411140362	M.SRHARI REDDY	Nagampalle	241	1	Road Metal	B/451/2022, dt.27.11.2002	31-03-2024	working
5	411050135	M/s Sri Gowri Shankara metals	Nagampalle	241	1	Road Metal	B/80/2008, dt.16.02.2008	01-09-2025	Renewal
6	411100146	Sri Gowri Sankara Metals	Nagampalle	241	1	Road Metal	B/150/2003, dt.29.04.2003	21-10-2030	Renewal
7	411150422	M/S CHAMUNDESWARI MINERALS	Nagampalle	241	1.619	Road Metal	B/82/2003, dt.03.03.2003	31-03-2024	Non working
8	--	Sri Hari Metal Works	Nagampalle	241	2.00	Road Metal	A/424/2017, dt.30.08.2017	14-03-2038	Working

Out of the above leases, the petitioner filed O.A. against quarry lease held by Smt N.Jeevendra and Smt N. Kasi Annapurna mentioned at Sl.No.2 & 3 in the above table as unofficial respondents and Department of Mines and Geology is 4th respondent and District Collector, East Godavari is 3rd respondent. The statutory clearances obtained by the lease holders as here under.

Sl.No	Content	Description	Description
1	Name of the Lease Holder	Smt N.Jeevendra	Smt N.Kasi Annapurna
2	Extent	1.94 Acres/0.785 Hects	3.00 Acs/1.214 Hecs
3	Grant order issued by the Dy. Director of Mines and Geology, Kakinada	Part transfer Proc.No. 3713/Q1/2007, Dt.22-11-2007	Part transfer Proc.No.3714/Q1/2007, Dt.22-11-2007
		1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022	1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022
4	Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram	Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015	Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015
		1st renewal: Proc.No.9799/Q1/2014	1st renewal: Proc.No.9797/Q1/2014,

		Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025	Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025
5	Lease Period	Part transfer w.e.f 05.11.2007 to 10.04.2025	Part transfer w.e.f 05.11.2007 to 10.04.2025
6	Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada	Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027	Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027
7	Environmental Clearance issued by SEIAA, AP	SEIAA/AP/VZM/MIN/7/ 2021/3347, dt 26.01.2022 valid upto 25.01.2033	SEIAA/AP/VZM/MIN/7/ 2021/3347, dt 26.01.2022 valid upto 25.07.2031
8	Consent for Establishment issued by APPCB	6600/APPCB/ZO- VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier	6598/APPCB/ZO- VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier
9	Consent for Operation issued by APPCB	6600/APPCB/ZO- VSP/KKD/CFO/2022, dt.16.03.2022 valid upto 31.01.2023.	6598/APPCB/ZO- VSP/KKD/CFO/2022, dt.16.03.2022 valid upto 31.01.2023.

Further, it is submitted that in obedience of the NGT orders in O.A.No.40/2023, this office instructed the lease holders to stop quarrying operations until further orders vide Notice No.9799/Q1/2014, dt.12.05.2023 to Smt N.Jeevendra and Notice No.9797/Q1/2014, dt 12.05.2023 to Smt N. Kasi Annapurna who are respondent 7 & 8 and complied Hon'ble NGT orders.

Further, the alleged quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt N.Jeevendra and over an extent of 1.214 Hects held by Smt N.Kasi Annapurna were inspected by the Technical staff and Surveyor of O/o District Mines & Geology, Rajamahendravaram along with Asst. Environmental Engineer(AEE), APPCB, Kakinada on 16.05.2023 and assessed the excavated quantity and submitted relevant reports. Further submit that at the time of inspection, no workings going on in the leased areas. As per approved mining plans, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,. The lease holders have made an agreement with blasting license holder Sri M.Nagendra Reddy(Licence No.E/HQ/AP/22/688(E51917) for conducting blasting operations in their quarry leases, which are valid upto 10.04.2025.

Further, it is submitted that the Petitioner Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the inspected authorities have

identified the land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt N.Kasi Annapurna. The above two leases were granted in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, the residential houses located more than 1 Km distance. As per Mines Safety Department and APPCB norms 500 meters distance from residential locality is sufficient. Whereas in O.A.304 of 2019 prescribed by the Central Pollution Control Board (CPCB) that minimum distant of 200 meters from inhabited sites to be maintained when blasting is involved. The present case is more than 200 meters distance in between quarry face and mango garden periphery of the petitioner land. There is no residential houses within the vicinity of the quarry. Further, the allegation of petitioner is dust pollution caused by illegal mining is not only effecting the farm and the village and also Rajamahendravaram city is also far away from truth. The petitioner contended that Nagampalli village is adjacent to Rajamahendravaram is far away from truth. The actual distance is 35 Km from Rajamahendravaram via Korukonda.

The findings of the inspecting authorities as here under.

The lease holder Smt N.Jeevendra excavated quantity 4976 Cum of Road Metal within lease area and obtained dispatch permits for a quantity 4810.82 Cum. The difference quantity is 165.18 cum (below 4% of permitted quantity). Overburden removed quantity arrived as about 3100 Cum, which is utilized for formation of ramp.

1. On observing the worked pit in quarry lease held by Smt N.Kasi Annapurna, it consists of red coloured soil intermixed with Boulders. The excavated quantity arrived as 7520 Cum within leased area and obtained dispatch permits for a quantity 6404.22 Cum of Road Metal. The lease holders Smt N.Jeevendra and Smt N.Kasi Annapurna developed ramp combindely and utilized the overburden soil for formation of ramp.
2. Excavated quantity of Road Metal including over burden (soil) towards west direction outside the quarry lease area held by Smt N. Jeevendra is 41,020 Cum, which is not covered under payment of S.Fee. which is a violation under Rule 26(1) of APMMC Rules. For which action will be initiated as per APMMC Rules, 1966.

Soon after, the above findings were made and reported to the Collector & District Magistrate, East Godavari District vide Lr.No.1634/NGT/2023, dt.19.05.2023.

Further, District Mines & Geology Officer, Rajamahendravaram has submitted Counter Affidavit in O.A.No.40 of 2023 along with Annexures to the Advocate,

Standing Counsel for Govt. of AP, APPCB, TTD Supreme Court of India, Chennai to file Counter Affidavit before the Hon'ble NGT, SZ, Chenna vide Lr.No.1634/NGT/2023, dt.22.05.2023.

1. Present status of Quarry Lease pertains to Smt.Kasi Annapurna:

Based on the Joint Inspection report dt.16.05.2023, the District Mines & Geology Officer, Rajamahendravaram has issued Notice vide Notice No.9797/Q1/2014, dt.25.04.2024 to Smt.N.Kasi Annapurna and requested to explain the reasons as to why action should not be initiated against her as per Sub-Rule (1) of Rule 34 of APMMC Rules, 1966 for excavated quantity of 1115.78 cum of Road Metal including overburden outside the quarry lease area in Sy.No.241 of Nagampalli Vg, Seethanagaram Mdl, East Godavari District without any lawful authority(*Copy enclosed*).

Further, the District Mines & Geology Officer, Rajamahendravaram has issued Demand Notice vide No.9797/Q1/2014, dt.30-09-2024 to leaseholder Smt.N.Kasi Annapurna to pay total penalty amount of Rs. 7,35,221/- (*Copy enclosed*) as detailed below.

Mineral	Total qty excavated in cum	Seign fee (Rs.90 per cum for RM) in Rs.	Penalty (05 times NSF) in Rs.	DMF (30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time of NSF) in Rs.	Total in Rs.
Road Metal	1,116	1,00,440	5,02,200	30,132	2009	100,440	7,35,221

Further, this office vide Lr.No.9797/Q1/2014, Dated:03-10-2025 has requested the District Mines and Geology Officer, Kakinada to issue a necessary certificate for Rs. 7,35,221/- in favour of Smt.N.Kasi Annapurna for collection of arrear amount under RR Act, 1864 and as per section 25 of M&M (D&R) Act,1957 so as to enable this office to take further necessary action in the matter.

This District Mines and Geology Officer, Kakinada vide Lr.No.926/Q1/2021, Dated:08-10-2025 has issued certificate (copy enclosed) for recovery Mineral Revenue arrears amount of Rs. 7,35,221/- from Smt.N.Kasi Annapurna, W/o Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, East Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act,1864. The above due amount recoverable which is occurred in district as per Section 25 of MM (R&D) Act,1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act,1864 through G.O.Ms.No.66,

Revenue Department (I.R) Section, Dt.02.06.2005(*Copy enclosed*).

This Office vide Lr.No.9797/Q1/2014, Dated:23-10-2025 has addressed a letter to The Tahsildar, Nagampalli Mandal to furnish the details of Movable and Immovable property of Smt.N.Kasi Annapurna, W/o Surya Prakash Rayudu, D.No.5-68, Danavaipeta, Chagallu Village and Mandal, East Godavari District so as to initiate further necessary action for recovery of Mineral Revenue Deus of Rs. 7,35,221/- and remit the same to the Govt. exchequer (*Copy enclosed*).

Meanwhile, Smt.N.Kasi Annapurna has filed an application for grant of 2nd Renewal of quarry lease for Road Metal over an extent of 1.210 Ha in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District on 06-01-2025.

Subsequently, the District Mines & Geology Officer, Rajamahendravaram has submitted proposals to the District Mines and Geology Officer, Kakinada for rejection of 2nd Renewal quarry lease application filed by Smt.N.Kasi Annapurna, W/o Surya Prakash dt.06-01-2025 for Road Metal over an extent of 1.210 Ha in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District vide T/o Lr.No.72/RQL/2025, Dated:25-02-2026.

2. Present status of Quarry Lease pertains to Smt.N.Jeevendra:

Based on the Joint Inspection report dt.16.05.2023, the District Mines & Geology Officer, Rajamahendravaram has issued Notice vide Notice No.9799/Q1/2014, dt.20.05.2023 to Smt.N.Jeevendra and requested to explain the reasons as to why action should not be initiated against her as per Sub-Rule (1) of Rule 34 of APMMC Rules, 1966 for excavated quantity of 32816 cum of Road Metal and 8204 of Earth (overburden considered as Earth) in the quarry lease area Sy.No.241 of Nagampalli Vg, Seethanagaram Mdl, East Godavari District without any lawful authority(*Copy enclosed*).

The District Mines & Geology Officer, Rajamahendravaram has issued Demand Notice vide No.9799/Q1/2014, dt.27.06.2023 to leaseholder Smt.N.Jeevendra to pay total penalty amount of Rs.4,09,34,679/- (*Copy enclosed*) as detailed below.

Mineral	Total qty evaded in cum	Seign fee (Rs.90 per cum for RM and Rs.45 per cum for Earth) in Rs.	Penalty (10 times NSF) in Rs.	DMF (30% on NSF) in Rs.	MERIT (2% on NSF) in Rs.	Consideration amount (one time of NSF) in Rs.	Total
Road Metal	32816	29,53,440	2,95,34,400	8,86,032	59,069	29,53,440	3,63,86,381
Earth	8204	3,69,180	36,91,800	1,10,754	7,384	3,9,180	45,48,298
Total		33,22,620	3,32,26,200	9,96,786	66,453	33,22,620	4,09,34,679

Further, the District Mines and Geology Officer has submitted a report vide Lr.No.9799/Q1/2014, Dated:03-10-2025 with a request to the District Mines and Geology Officer, Kakinada to issue a necessary certificate for Rs. 4,09,34,679/- in favour of Smt.N.Jeevendra for collection of arrear amount under RR Act, 1864 and as per section 25 of M&M (D&R) Act,1957 so as to enable this office to take further necessary action in the matter.

This District Mines and Geology Officer, Kakinada vide Lr.No.927/Q1/2021, Dated:08-10-2025 has issued certificate for recovery Mineral Revenue arrears amount of Rs. 4,09,34,679/- (Rupees Four Crores Nine Lakhs Thrity Four Thousand Six Hundred and Seventy Nine Only) from Smt.N.Jeevendra, W/o Veera Venkata Satya Subba Rao, D.No.2-80, School Veedhi, Near Kalyana Mandapam,Nelaturu, Chagallu Village and Mandal, East Godavari District and recover the same under provisions of the Andhra Pradesh Revenue Recovery Act,1864. The above due amount recoverable which is occurred in district as per Section 25 of MM (R&D) Act,1957 and as per the power conferred under Section 52 B of A.P. Revenue Recovery Act,1864 through G.O.Ms.No.66, Revenue Department (I.R) Section, Dt.02.06.2005.

The District Mines and Geology Officer has addressed a letter to the Tahsildar, Seethanagaram vide Lr.No.927/Q1/2021, Dated:23-10-2025 to furnish the details of Movable and Immovable property of Smt.N.Jeevendra, W/o Veera Venkata Satya Subba Rao, D.No.2-80, School Veedhi, Near Kalyana Mandapam,Nelaturu, Chagallu Village and Mandal, East Godavari District so as to initiate further

necessary action for recovery of Mineral Revenue Deud of Rs. 4,09,34,679/- and remit the same to the Govt. exchequer.

In the Meanwhile, Smt.N.Jeevendra has filed an application for grant of 2nd Renewal of quarry lease for Road Metal over an extent of 0.785 Ha in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District on 06-01-2025.

Subsequently, the District Mines and Geology Officer has submitted proposals to the District Mines and Geology Officer, Kakinada for rejection of **2nd Renewal quarry lease application** filed by **Smt.N.Jeevendra dt.06-01-2025** for Road Metal over an extent of **1.210 Ha** in Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District vide **T/o Lr.No.73/RQL/2025, Dated:25-02-2026**.

I submit in the reference 4th cited, The Tahsildar Seethanagaram has submitted his report as detailed below.

Sri Mulagada Trivikrama Rao has filed a OA No.40/2023 (SZ) before the National Green Tribunal , Chennai stating that in Sy.No.241 and some people carrying out mining operations without having any permission. He further stated before the tribunal that the mining operations were carried out to excavate the heavy stones for road purpose and building purpose.

The Tahsildar, Seethanagaram has reported that the land in Sy.No.241 of Nagampalli village of Seethanagaram was recorded in A -Register and its full extent is 105.42 cts and classified as GU and recorded as Mangala Vani.

The Tahsildar has reported that he inspected the land covered in the dispute that is Sy.No.241 there are 3 quarries were carried out their operations and a quarry which was recorded in the name of Nadendla Jithendra and Nadendla Kasi Annapurna is not functioning since 18 months. A large hill portion is existing adjacent to his land and no cultivation lands are existing. And the petitioner is also having a Mango Garden within the distance of 60 meters in Sy.No.238/1B (LPM No.1064) measuring an extent of Ac.2.5560 cts and another mango garden is existing in dry land relating to the petitioner in Sy.No.218/3B (LPM No.1026) measuring an extent of 3.0310 cts. The Tahsildar has reported that the Sy.No.241 is a Hillary area and its extent is Ac.105.42 cts and previously the mining department has issued permission to the quarry operators to carryout quarry operations.

The Tahsildar has reported that he has not found any loss to the mango garden of the petitioner due to quarry operations. At present the mango garden of the petitioner is in a good condition and having Mango ripes. He has reported that he photographed the entire disputed land through note came camera and enclosed the Photographs with his report. And he reported that at present the petitioner is in possession and enjoyment of the said land.

I submit that, in view of the letter addressed by the District Mines and Geology Officer, Rajamahendravaram, requesting the Advocate and Standing Counsel for

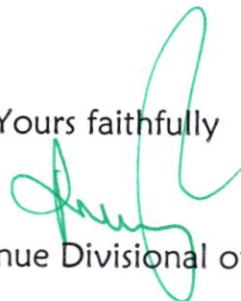
the Government of Andhra Pradesh to apprise the above facts before the Hon'ble National Green Tribunal (NGT), Chennai, and in view of the report submitted by the Tahsildar, Seethanagaram, I am of the opinion that the above facts may be brought to the notice of the Hon'ble National Green Tribunal, Chennai.

Further, the Advocate and Standing Counsel for the Government of Andhra Pradesh may be requested to place the above facts before the Hon'ble NGT, Chennai, and to defend the case in the interest of justice to the Government.

I am enclosing herewith the copies of the reports submitted by the District Mines and Geology Officer, Rajamahendravaram, and the Tahsildar, Seethanagaram, along with the enquiry records, for taking further necessary action in the matter.

Encl.as above

Yours faithfully



Revenue Divisional officer
Rajamahendravaram.

Handwritten initials and date
5/26

రిఫ్.ఎ/ 167/ 2026 తేదీ. 22.05.2026

తహశీల్దార్ వారి కార్యాలయం, సీతానగరం.

నుండి

నకు

శ్రీ A. శ్రీనివాస్,

శ్రీయుత రెవెన్యూ డివిజనల్ అధికారి,

తహశీల్దార్,

తూర్పు గోదావరి జిల్లా.

సీతానగరం.

రాజమహేంద్రవరం.

అయ్యా!

విషయం: NGT - తూర్పుగోదావరి జిల్లా రాజమహేంద్రవరం డివిజన్, నాగంపల్లి గ్రామం, సీతానగరం మండలం - గ్రీన్ ట్రీబ్యూనల్ చెన్నై నందు శ్రీ ములగాడ త్రివిక్రమరావు అనువారి దరఖాస్తు O.A.NO.40/2023(SZ) పై నివేదిక కోరుట సమర్పించుట - గురించి.

సూచిక : 1. Ref.eoffice/10797/2026, dated.23.04.2026, రెవెన్యూ డివిజనల్ అధికారి, రాజమహేంద్రవరం వారి లేఖ.

2. గ్రామ రెవెన్యూ అధికారి, సీతానగరం వారి నివేదిక.

@@@

పై సూచికలను దయతో గమనించ కోరడమైనది.

పై 1 వ సూచిక ద్వారా శ్రీ ములగాడ త్రివిక్రమరావు అనువారు O.A.NO.40/2023(SZ) ద్వారా నేషనల్ గ్రెన్ ట్రీబ్యూనల్ చెన్నై నందు సీతానగరం మండలం నాగంపల్లి గ్రామంలో సర్వే నెం 241 నందు అక్రమ మైనింగ్ జరుపుట వలన తన పంట పొలం నష్ట పోతుందని, సదరు సర్వే నెంలో గల భూములు పర్మిషన్ లేకుండా రోడ్డు మేట్ల మరియు భవన నిర్మాణ రాళ్ళు అక్రమ త్రవ్వకాలు జరుగుతున్నవనీ దరఖాస్తు చేయగా సదరు విషయమై నివేదికను కోరియున్నారు. పై విషయమై విచారణ చేయగా మరియు 2 వ సూచిక ద్వారా గ్రామ రెవెన్యూ అధికారి, సీతానగరం వారి నివేదిక మేరకు నాగంపల్లి గ్రామంలో సర్వే నెం 241 లో పూర య. 104.42 సెంట్లు A రిజిస్టర్ ప్రకారం మంగలి వానిగా నమోదైనదని, సదరు సర్వే నెంబెర్ కు వెళ్ళి తనిఖీ చేయగా సదరు సర్వే నెంబెర్ 241 నందు ప్రస్తుతం అనుమతితో మూడు క్వారీలు పనిచేస్తున్నాయని, మరొక రెండు క్వారీలు అనగా శ్రీ ములగాడ త్రివిక్రమరావు గారు పేర్కొన్న శ్రీ నాదేశ్వ జితేంద్ర మరియు నాదేశ్వ కాశీ అన్నపూర్ణ అనువారు సుమారు 18 నెలలు నుండి కూడా ఏ విధమైన త్రవ్వకాలు జరపడం లేదు మరియు సదరు కొండను ఆనుకొని ఏ విధమైన పంట భూములు కూడా లేవని, సదరు ఆర్బిధారుడు అయిన మలగాడ త్రివిక్రమరావు అనువారికి ఈ క్వారీ ప్రదేశం నుండి సుమారు ఒక 60 మీటర్ల దూరంలో 238-1b (LPM NO - 1064) లో య 2.5560 సెంట్లు భూమిలో మామిడితోట మరియు సర్వే నెం 218-3B (LPM NO 1026) లో య 3.0310 సెంట్ల మెరక మామిడితోట కలదని, సర్వే నెంబెర్ 241 లో గల కొండకు

సుమారు 60 మీటర్లు దూరంలో వారి మామిడితోట కలదని, సదరు మామిడితోటకు ప్రస్తుతం ఏ విధమైన నష్టం ఈ రోజు వరకు జరిగి వుండలేదని తెలియవచ్చినది, సదరు మామిడి తోట పచ్చదనంగా కాయలు, పళ్ళతో పంట సాగుతో వున్న ప్రదేశం Note cam తో ఫోటోస్ తీసి ఈ నివేదికతో జత పరచడం జరిగినది. సదరు భూమి ములగాడ త్రివిక్రమరావు గారి స్వాధీనంలో కలదు. కావున సదరు విషయములని ఈ నివేదిక ద్వారా తమరి దృష్టికి తెలియపరచడమైనది

జతలు పై విధముగా :


 తపాలాశాఖ
 సీతానగరం

నకలు

శ్రీయుత జిల్లా కలెక్టర్, తూర్పుగోదావరి జిల్లా, రాజమహేంద్రవరం.

మహారాజ శ్రీ సీతానగరం తాహసీల్డార్ వారి

దివ్యసముఖమునకు

సీతానగరం మండలం, నాగంపల్లి గ్రామ రెవిన్యూ అధికారి వ్రాసుకొను రిపోర్ట్ విన్నపము.

అయ్యా!

Ref M3/554273/2026 తేదీ 28.03.2026 రాజమహేంద్రవరం ప్రకారం సమాచారం మేరకు వ్రాస్తున్న రిపోర్ట్.

సీతానగరం మండలం నాగంపల్లి గ్రామంలో సర్వే నెం 241 లో పూర 104.42 A రిజిస్టర్ ప్రకారం మంగళి వానిగా నమోదు అయినది సదరు సర్వే నెం లో గల భూములు పర్మిషన్ లేకుండా రోడ్డు మేటల్ మరియు బవన నిర్మాణ రాళ్ళు అక్రమ తవ్వకాలపై, శ్రీ మలగాడ త్రివిక్రమరావు అనువారు ధాఖలు చేసిన ఆర్డిపై సదరు సర్వే నెంబెర్ కు వెళ్ళి చూడగా సదరు 241 సర్వే నెంబెర్ లో పర్మిషన్ తో మూడు క్వారీలు పనిచేస్తున్నాయి, మరొక రెండు క్వారీలు మలగాడ త్రివిక్రమరావు గారు తెలియపరిచిన వారు శ్రీ నాదేళ్ళ జితేంద్ర మరియు నాదేళ్ళ కాశీ అన్నపూర్ణ అనువారు సుమారు 18 నెలలు నుండి కూడా ఏ విధమైన తోలకాలు జరగడం లేదు. ఈ కొండను ఆనుకొని ఏ విధమైన పంట భూములు కూడా లేవు. సదరు ఆర్డిధారుడు అయిన మలగాడ త్రివిక్రమరావు అనువారికి ఈ క్వారీ ప్రదేశం నుండి సుమారు ఒక 60 మీటర్ల దూరంలో 238-1b LPM NO - 1064 లో 2.5560 సెంట్లు భూమిలో మామిడితోట మరియు సర్వే నెం 218-3B LPM NO 1026 లో 3.0310 సెంట్ల మెరక మామిడితోట కలదు. సర్వే నెంబెర్ 241 లో గల కొండకు సుమారు 60 మీటర్ల దూరంలో మామిడితోట కలదు. సదరు మామిడితోట ప్రస్తుతం ఏ విధమైన నష్టం ఈ రోజుకి జరిగి వుండలేదు, సదరు మామిడి తోట పచ్చదనంగా కాయలు, పళ్లతో పంట సాగు బాగున్నది. అక్కడ వున్న ప్రదేశం Note cam తో ఫోటోస్ తీసి దీనితో జత పరచడం జరిగింది. సదరు భూమి మలగాడ త్రివిక్రమరావు గారి స్వాధీనంలో కలదు అని సదరు విషయం ఈ రిపోర్ట్ తెలియచేస్తున్నాను.

M. N. 
R/R

జిల్లా: East Godavari - ఈస్ట్ గోదావరి				మండలం: SEETHANAGARAM - సీతానగరం				గ్రామం: NAGAMPALLE - నాగంపల్లి				Lpm No: 1026			
క్రమ సంఖ్య	LP Number	L.P Extent (Acres-Cents)	ULPIN	పాత సర్వే నెంబర్	భూమి స్వభావము మరియు ఉప స్వభావము	భూమి వర్గీకరణ మరియు ఉప వర్గీకరణ	భూమి వినియోగ తీరు	జల ధారము	ఖాతా నెం.	పట్టదారుని పేరు- (తండ్రి/భర్త పేరు)	పట్టదారుని అనుభవ విస్తీర్ణం (ఎకరాలు-సెంట్లు)	అనుభవ స్వభావము	అనుభవదారుని పేరు (తండ్రి/ భర్త పేరు)	అనుభవదారుని విస్తీర్ణం (ఎకరాలు-సెంట్లు)	రిమార్కు
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	1026	3.0310	7974Y9DENE25H0	218-3b (SY No)	పట్టా / జిరాయితి భూమి / - / - / -	మూజీ / పల్లం / తరి / మధ్యస్థ / చిన్న నీటి వనరుల కింద భూమి / -	వ్యవసాయం	మధ్యస్థ	808	ములగాడ (త్రివిక్రమరామారావు / గంగాధర రామారావు	3.0310	కొనుగోలు / క్రయం	ములగాడ (త్రివిక్రమరామారావు / గంగాధర రామారావు	3.0310	-

ఈ రెవిన్యూ రికార్డు ను మీ భూమి వెబ్ సైట్ నుండి ,22/05/2026 16:30:23 తేదీనా ద్వారా ప్రింట్ చేయబడినది.

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భూమి

Adangal Report

జిల్లా: East Godavari - ఈస్ట్ గోదావరి				మండలం: SEETHANAGARAM - సీతానగరం				గ్రామం: NAGAMPALLE - నాగంపల్లి				Lpm No: 1064			
క్రమ సంఖ్య	LP Number	L.P Extent (Acres-Cents)	ULPIN	పాతసర్వే నెంబర్	భూమి స్వభావము మరియు ఉప స్వభావము	భూమి వర్గీకరణ మరియు ఉప వర్గీకరణ	భూమి వినియోగ తీరు	జల ధారము	ఖాతా నెం.	పట్టాదారుని పేరు- (తండ్రి/భర్త పేరు)	పట్టాదారుని అనుభవ విస్తీర్ణం (ఎకరాలు-సెంట్లు)	అనుభవ స్వభావము	అనుభవదారుని పేరు (తండ్రి/భర్త పేరు)	అనుభవదారుని విస్తీర్ణం (ఎకరాలు-సెంట్లు)	రిమార్కులు
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	1064	2.5560	79745LDENEQ7H0	238-1B (SY No)	పట్టా / జిరాయితి భూమి / - / -	మాగాణి / పల్లం / తరి / మధ్యస్థ / చిన్న నీటి వనరుల కింద భూమి / -	వ్యవసాయం	చిన్న	808	ములగాడ త్రివిక్రమరామారావు / గంగాధర రామారావు	2.5560	వారసత్వం	ములగాడ త్రివిక్రమరామారావు / గంగాధర రామారావు	2.5560	-

ఈ రెవిన్యూ రికార్డు ను మీ భూమి వెబ్ సైట్ నుండి ,22/05/2026 16:35:11 తేదీనా ద్వారా ప్రింట్ చేయబడినది.

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5PC5+VW6, Raghudevapuram, Andhra Pradesh 533287, India

Lat: 17.17 Long: 81.71

22/05/26 11:48 AM

39°C

VILLAGE No. 18

1	2	3	4	5	6	7	8	9	10	11
							MS. A.	A. O. MS. A.		
226	187	G*W	8-1	11	3 14	8 14	5 2	19 7	33 ములగాడ రామయ్య.	
227	189	G*W	8-1	11	3 14	3 14	2 54	9 14	76 ములగాడ చంద్రయ్య.	
	189	G*W	8-1	11	3 14	3 14	0 94	8 10	88 ములగాడ రామయ్య.	
							8 43	13 8		
228	140	G*W	8-1	11	3 14	3 14	0 9	0 6	88 ములగాడ రామయ్య.	
	140	G*W	8-1	11	3 14	3 14	0 9	0 6	5 ములగాడ చంద్రయ్య.	
	140	G*W	8-1	11	3 14	3 14	8 38	13 2	80 ములగాడ చంద్రయ్య.	
							8 56	13 14		
229	141	G*W	8-1	11	3 14	3 14	3 18	12 5	9 ములగాడ చంద్రయ్య.	
	141	G*W	8-1	11	3 14	3 14	0 6	0 3	38 ములగాడ రామయ్య.	
	141	G*W	8-1	11	3 14	3 14	0 7	0 4	33	
							3 30	12 12		
230	142	G*W	8-2	14	2 6	2 6	5 28	12 9	33 ములగాడ రామయ్య.	
	142	G*W	8-2	14	2 6	2 6	0 28	0 11	9 ములగాడ చంద్రయ్య.	
							5 56	13 4		
231	145	G*W	8-1	11	3 14	3 14	0 62	2 6	9 ములగాడ చంద్రయ్య.	
	145	G*W	8-1	11	3 14	3 14	6 6	23 8	76 ములగాడ చంద్రయ్య.	
	145	G*W	8-1	11	3 14	3 14	0 58	3 7	33 ములగాడ రామయ్య.	
							7 56	29 8		
232	144	G D	4-2	11	1 2	1 2	6 90	7 12	80 ములగాడ చంద్రయ్య.	
	144	G D	4-2	11	1 2	1 2	0 17	0 3	88 ములగాడ రామయ్య.	
							7 7	7 15		
233	143	G D	4-2	11	1 2	1 2	4 45	5 0	76 ములగాడ చంద్రయ్య.	
	143	G D	4-2	11	1 2	1 2	4 4	4 9	76	
							8 49	9 9		
234	138 A	G*W	4-2	9	5 4	5 4	1 50	7 14	132 మన్నా నరయ్య.	
	138 B	G P	1 41	...		
							2 91	7 14		
235	137	G D	4-1	10	1 6	1 6	8 94	12 5	5 ఇసుక పల్లి, ఏనుగు రామయ్య (కుటుంబం పేరు).	
236	153	G P	5 25	...		
237	154	G D	4-2	11	1 2	1 2	3 7	3 7	125 ఇసుకపల్లి రామారావు.	
238	155-1	G D	4-1	10	1 6	1 6	4 12	5 11	125 ఇసుకపల్లి రామారావు.	
	155-2	G U	0 46	...		
							4 58	5 11		
239	155 A	G D	4-1	10	1 6	1 6	3 18	4 6	168 ములగాడ రామారావు.	
	155 B	G P	0 2	...		
	155 A	G D	4-1	10	1 6	1 6	4 18	5 11	5 ఇసుకపల్లి, ఏనుగు రామారావు (కుటుంబం పేరు).	
	155-2	G U	8 61	...		
							10 07	10 1		
240	156	G D	4-1	10	1 6	1 6	8 70	8 1	5 ఇసుకపల్లి, ఏనుగు రామయ్య (కుటుంబం పేరు).	
	157	G D	4-1	10	1 6	1 6	10 10	10 14	168 ములగాడ రామారావు.	
							18 80	18 15		
241	158	U	105 42	...		

* గ్రామీణ సంస్థల పేర్లు

VILLAGE No. 18
చింతలపాడు గ్రామం

1

	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
202	340	I	D	8-1	13	0	9	3	65	2	1	200	అల్లంపల్లి సర్పంచియ్యం						
	340	I	D	8-1	13	0	9	5	10	2	14	209	సర్పంచియ్యం						
								8	75	4	15								
203	342	G	D	8-1	13	0	9	3	39	1	15	42	కొత్తపల్లి సర్పంచియ్యం						
	342	G	D	8-1	13	0	9	2	76	1	9	141	కొత్తపల్లి సర్పంచియ్యం						
								6	15	3	8								
204	341	G	D	8-2	14	0	5	7	75	2	7	126	సంకం 50వ						
	341	G	D	8-2	14	0	5	5	60	1	12	173	సంకం 30వ						
								12	35	4	3								
205	429	G	D	8-1	13	0	9	9	42	5	5	21	కొత్తపల్లి సర్పంచియ్యం						
	125	G	D	8-1	13	0	9	21	84	12	5	129	కొత్తపల్లి సర్పంచియ్యం						
	124	G	D	8-2	14	0	5	2	80	0	14	80	మూలగాడ సర్పంచియ్యం						
206	123 B	I	D	4-2	11	1	2	0	54	0	10	642	మూలగాడ సర్పంచియ్యం						
	123 A	G	D	4-2	11	1	2	15	38	17	4	80	సర్పంచియ్యం						
								15	57	17	14								
208	122	G	D	8-2	14	0	5	11	22	3	8	117	కొత్తపల్లి సర్పంచియ్యం						
209	129	G	U					46	98										
210	130	G	D	4-2	11	1	2	35	5	40	9	9	మూలగాడ సర్పంచియ్యం						
	130	G	D	4-2	11	1	2	0	40	0	7	76	మూలగాడ సర్పంచియ్యం						
	130	G	D	4-2	11	1	2	2	45	2	12	9	మూలగాడ సర్పంచియ్యం						
								3	90	43	12								
211	137	I	D	8-1	13	0	9	9	29	5	4		కమిషన్						
212	128	I	D	8-1	13	0	9	10	18	5	11		కమిషన్						
213	127	G	D	8-1	13	0	9	13	76	7	12	129	కొత్తపల్లి సర్పంచియ్యం						
214	148	G	D	8-1	13	0	9	5	20	2	15	68	కొత్తపల్లి సర్పంచియ్యం						
215	218, 219	G	U					35	55										
	126, 150, 151, 214 to 217, 220 to 226	G	D	8-2	14	0	5	183	16	57	4	21	కొత్తపల్లి సర్పంచియ్యం						
217	227	G	D	8-2	14	0	5	10	52	3	5	21	సర్పంచియ్యం						
218	223 A	G	D	8-2	14	0	5	10	90	3	7	21	కొత్తపల్లి సర్పంచియ్యం						
219	228 B	G	P					0	56										
								11	46	3	7								
220	152	G	D	8-2	11	1	2	13	33	15	0	125	కొత్తపల్లి సర్పంచియ్యం						
	152	G	D	8-2	11	1	2	1	27	1	7	125	సర్పంచియ్యం						
	152	G	D	8-2	11	1	2	6	17	6	15	0	కొత్తపల్లి సర్పంచియ్యం						
								20	77	23	6		(మూలగాడ సర్పంచియ్యం)						
221	146	G	P					39	96										
222	149	I	D	8-1	13	0	9	17	0	9	10		మంకం						
223	122	I	W	8-1	11	1	2	5	97	6	12	730	మూలగాడ సర్పంచియ్యం						
								3	14	5	40	21	4	730	సర్పంచియ్యం				
224	133	G	W	8-1	11	3	14	3	48	13	8	80	మూలగాడ సర్పంచియ్యం						
	133	G	W	8-1	11	3	14	6	12	0	8	9	మూలగాడ సర్పంచియ్యం						
	133	G	W	8-1	11	3	14	0	8	0	5	32	మూలగాడ సర్పంచియ్యం						
								3	69	14	5								
225	134	G	W	8-1	11	3	14	4	54	17	10	83	మూలగాడ సర్పంచియ్యం						
226	135	G	W	8-1	11	3	14	0	52	2	0	83	మూలగాడ సర్పంచియ్యం						
	135	G	W	8-1	11	3	14	3	60	13	9	9	మూలగాడ సర్పంచియ్యం						
								4	2	15	0								

Change effected
at No 5. No. 211/14. 2025
for C.C. No 945/75
A.R.D.O.T. R.R.R.S.P.
31/5/78

Changamade R. Perani
10/11/17
H.R.O.

Changamade R. Perani
10/11/17

చింతలపాడు

రాజు వెంకట రావు

7 వ తరగతి

Chandamudi-18-8

Change effected at No 5. No. 217/14. 2025



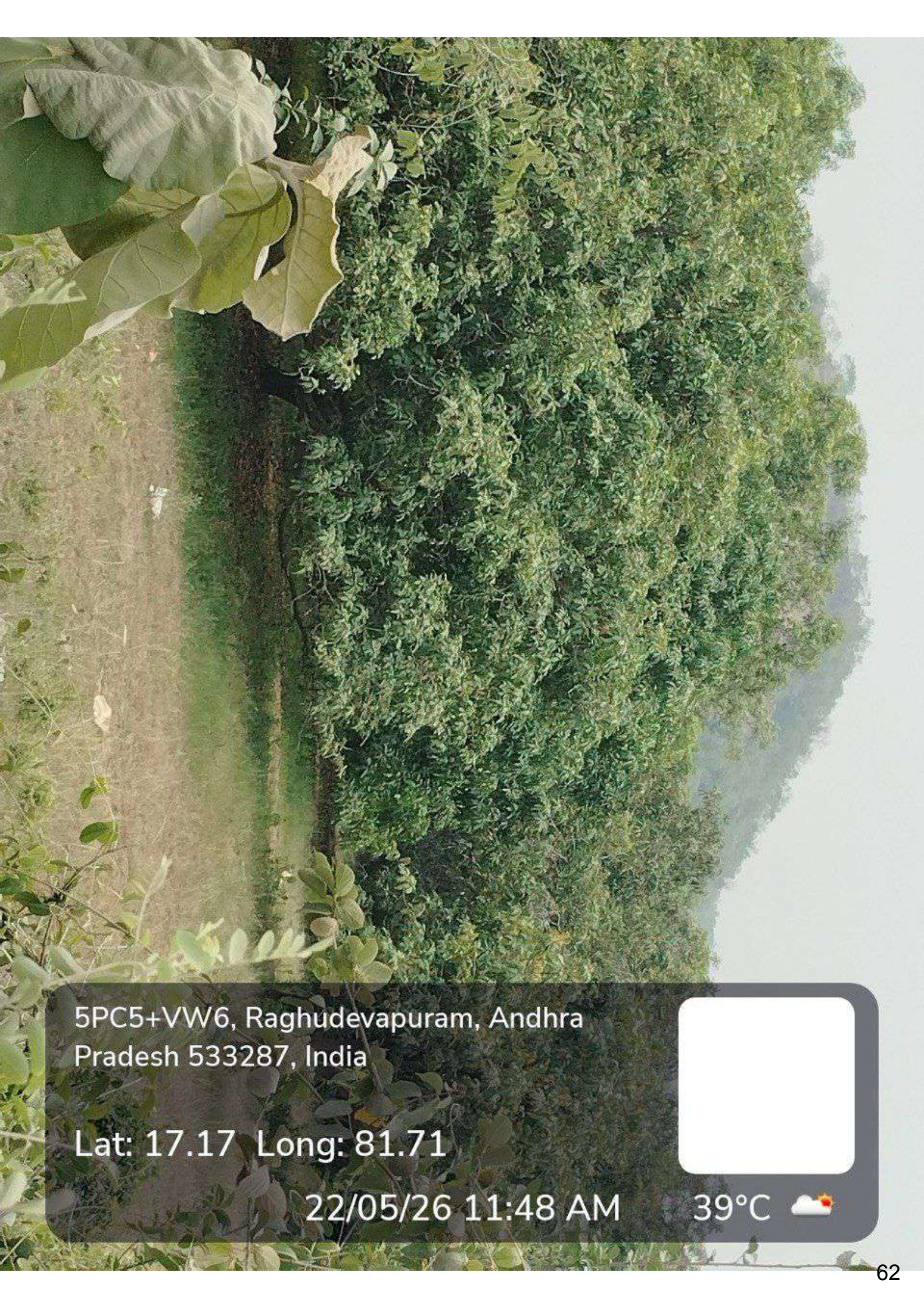
5PC5+VW6, Raghudevapuram, Andhra Pradesh 533287, India

Lat: 17.17 Long: 81.71

22/05/26 11:49 AM



39°C

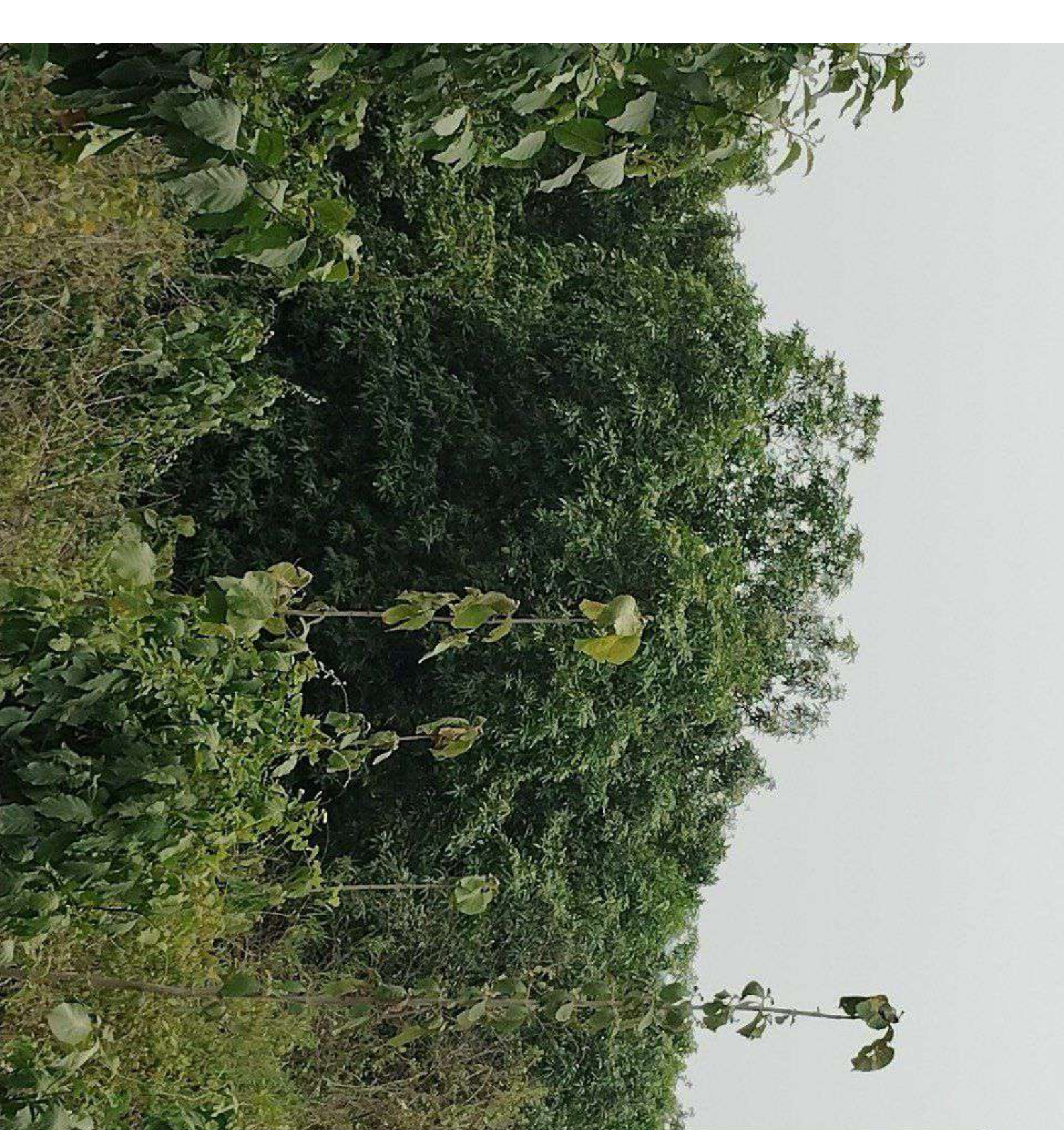


5PC5+VW6, Raghudevapuram, Andhra Pradesh 533287, India

Lat: 17.17 Long: 81.71

22/05/26 11:48 AM

39°C 



5PC5+VW6, Raghudevapuram, Andhra Pradesh 533287, India

Lat: 17.18 Long: 81.7

22/05/26 11:48 AM



39°C

5MMW+3HR, Chinnakondepudi, Andhra Pradesh 533287, India

Lat: 17.18 Long: 81.7

22/05/26 11:48 AM



39°C